



THE FORT ST. GEORGE GAZETTE

PUBLISHED BY AUTHORITY

No. 15]

MADRAS, TUESDAY EVENING, APRIL 14, 1936.

[PRICE, 3 annas.

Part I—Notifications by Government

CONTENTS

	PAGE		PAGE
Appointments, Leave, Permitted to return, Postings, Services placed	474, 475, 476, 477, 479, 481, 487	Withdrawal of powers	476
Rules and Orders :		Investiture of powers	476-477
Civil Services (Classification, Control and Appeal) Rules—Amendments	469-474, 476, 477, 478-479, 480-481, 482-484, 487	Notifications :	
Government Servants' Conduct Rules—Amendment	469	Prince of Wales' Royal Indian Military College, Dehra Dun—Admission	467-469
Superior Civil Services Rules—Amendments	469	Revenue and Expenditure statement	475-476
Madras Travelling Allowance Rules—Amendments	475	Passports and visas—Authorization	477
Nilgiri Fishing Rules—Amendment	481	Malabar Land Registration Act	477, 478
Indian Emigration Rules—Amendment	481-482	Acquisition of lands	479, 481, 484-487
Indian Post Office Rules—Amendment	484	Madras Cattle Disease Act	481
Rules for the regulation of water in the Nellore and Sangam deltas—Amendment	488	Marine Department Notification No. 66, dated 12th September 1917—Addition of an entry to the Schedule	488
		Indian Tramways Act	488

PRIVATE SECRETARY'S OFFICE.

NOTIFICATION.

PRINCE OF WALES' ROYAL INDIAN MILITARY COLLEGE, DEHRA DUN.

No. 1.—(1) In connexion with the admission of candidates to the Prince of Wales' Royal Indian Military College, Dehra Dun, the following information is published for the use of intending candidates.

The College provides a public school education on English lines for Indian and Anglo-Indian youths who desire subsequently to enter a cadet college with a view to obtaining commissions in the Indian Land Forces, the Indian Air Force or the Royal Indian Navy, and making one of those services their profession in life. The course of study at the College will, however, be such that, should a boy fail in the competitive examination for admission to a cadet college or for entry in the Royal Indian Navy, he will be in as favourable a position for entry to a university as if he had been educated at an ordinary school.

(2) Candidates will be selected from unmarried Indian and Anglo-Indian boys of—

- (a) Provinces of British India.
- (b) Indian States.

Nominations will be made by His Excellency the Commander in Chief on the recommendation of the Local Government or Administration or the Political Officer, as the case may be.

(3) Candidates must have attained the age of eleven years and be under twelve years on the 1st August 1936.

(4) Candidates should attach to their applications a medical certificate from the Officer Commanding a British or Indian Station Hospital or a Civil Surgeon to the effect that they are physically fit in all respects in accordance with Appendix A to this notification.

(5) The fees will be Rs. 1,500 for each school year and are liable to enhancement hereafter, if circumstances require. These fees will include tuition, messing, school servants and medical attendance of the ordinary kind, and, as initial provision, one suit of the uniform to be worn by students when at the College. Charges on account of washing of cadets' clothing and mending their clothing, boots and shoes, as well as the cost of books and stationery (which will be supplied by the College) will be met by the parents or guardians of the cadets.

In addition to the fees referred to above, the parent or guardian of a cadet will be required to deposit with the College authorities, on his entering the College, the sum of Rs. 50 which will be returned when the cadet finally leaves the College provided that all dues have been paid.

In the event of it becoming necessary for cadets to be admitted into a civil hospital, all charges incurred will be borne by the parents or guardians of the cadets.

A full term's notice is required to be given of intention to withdraw a cadet from the College. In the event of such notice not being given, the parent or guardian will be required to pay one full term's

fees in lieu, unless it is considered that the circumstances in which the cadet was withdrawn are such as to call for special consideration.

NOTE.—In the past, remissions of fees have been made, in certain deserving cases, to the sons of Indian soldiers. Such remissions will be discontinued until further orders, and full fees will be levied in respect of cadets who are the sons of Indian soldiers and who are admitted to the College in the future.

(6) Entry to the College will not be open to candidates who are already married.

(7) Parents or guardians of candidates for admission to the College, at the time of the submission of the applications, will furnish signed declarations (in duplicate) in the following form:—

“ I, _____ father
_____ guardian
of _____, a candidate for admission to the Prince of Wales' Royal Indian Military College, Dehra Dun, declare that it is my desire that my _____ son
_____ ward should make the Indian Army, Air Force or Royal Indian Navy his profession in life.

I further declare that I have made myself acquainted with the fees payable at the Prince of Wales' Royal Indian Military College, and subsequently, at the Indian Military Academy, Dehra Dun (viz., Rs. 3,850 for a course of 2½ years); and at the Royal Air Force College, Cranwell (viz., £286-8 for a course of 2 years); and expenditure to be incurred in connexion with the training of cadets for appointment as commissioned officers of the Royal Indian Navy (viz., £250 in the case of the Executive Branch and £475 for the Engineer Branch); and that I am able and willing to pay the prescribed fees and meet the expenditure in the case of the Royal Indian Navy, as also the incidental expenses.

I declare also that—

(a) if my _____ son
_____ ward withdraws from the Prince of Wales' Royal Indian Military College before appearing at an examination for admission to the Indian Military Academy, the Royal Air Force College, Cranwell, or the Royal Indian Navy,

or

(b) if, having been declared successful at one of the examinations mentioned at (a) above, does not proceed to one of the institutions with the intention of adopting the Indian Army, Indian Air Force or Royal Indian Navy as his profession, for reasons within his control or mine (on which points final decision will rest with the Government of India), I shall be required to pay the full cost which Government may have incurred on his education at the Prince of Wales' Royal Indian Military College.

I declare also that my _____ son
_____ ward is unmarried and that he will remain a bachelor whilst at the College and until he has completed, subsequently, a course at the Indian Military Academy, Royal Air Force College, Cranwell, or for admission to the Royal Indian Navy.

Place _____

Date _____

Signature of parent or guardian.”

(8) One general mess will be maintained. All students will be required to mess together. Special care will be taken that no food is served in the mess which could in any way offend the religious susceptibilities of any student.

(9) All applications should be submitted to the Private Secretary to His Excellency the Governor of Madras, Madras Governor's Camp, not later than the 11th May 1936 in the form below. No applications received after the 11th May 1936 will be considered.

FORM OF APPLICATION.

(To be sent in duplicate.)

- 1 Name in full. (To be typewritten or hand printed.)
- 2 Date of birth. (This must be definitely stated and supported by documentary evidence.)
- 3 Name, occupation and address of father or guardian.
- 4 Caste, religion and sect.
- 5 Permanent address in India of parent or guardian.
- 6 Brief resume of military service rendered by candidate's father and near relatives.
- 7 Medical report.

Place _____

Date _____

Signature of Candidate.

(10) Candidates are informed that no travelling allowance is admissible in the event of their being summoned to Madras or Ootacamund, as the case may be, for the purpose of interviewing His Excellency the Governor.

(11) Detailed information regarding the aim and scope of the course of training and the rules to be observed by parents and guardians of cadets nominated to join the College are contained in the pamphlet entitled “Regulations for the Prince of Wales' Royal Indian Military College, Dehra Dun.”

Copies of the above Regulations; the “Regulations respecting admission to the Indian Military Academy, Dehra Dun”, the “Regulations respecting entry of Indian gentlemen to the Indian Air Force through the Royal Air Force College, Cranwell” and the “Regulations respecting the recruitment, training rates of pay, etc., of commissioned officers of the Royal Indian Navy”, mentioned in paragraph 7 above, can be had from the Manager of Publications, Civil Lines, Delhi, price annas 2, 4, 4 and 4 respectively.

APPENDIX A.

Information respecting the medical examination of candidates for admission to the Prince of Wales' Royal Indian Military College, Dehra Dun.

1. The medical examination of candidates for admission to the Prince of Wales' Royal Indian Military College, Dehra Dun, should invariably be made by—

(a) the Officer Commanding a British or Indian Station Hospital, or failing (a),

(b) a Civil Surgeon.

2. A standard for height and chest measurements and physical development cannot be laid down, but the candidate should not be below the average for his age and race.

3. The standard of the minimum of acuteness of vision with which a candidate will be considered fit is—

Better eye.

Distant vision V=6/6.

Near vision reads 0.6.

Worse eye.

Distant vision not below 6/60.

After correction with glasses not below 6/18.

Near vision reads 0.6.

Snellen's types should be used.

Each eye must have a full field of vision as tested by hand movements.

Squint or any morbid condition of the eyes or of the lid of either eye liable to the risk of aggravation or recurrence will cause the rejection of the candidate.

Each eye will be examined separately. The candidate will be required to read the tests in ordinary daylight.

Inability to distinguish the principal colours will not be regarded as a cause for rejection, but the fact will be noted in the proceedings and the candidate will be informed.

No relaxation of the standard of vision will be allowed.

4. The following additional points will then be observed:—

(a) That his hearing is good.

(b) That his speech is without impediment.

(c) That his teeth are in good order. He must have ten (10) sound teeth in the upper jaw functionally opposed to ten (10) sound teeth in the lower jaw. Two of these teeth in each jaw must be molars. Well filled teeth will be considered as sound.

(d) That his chest is well formed and that his lungs and heart are sound.

(e) That he is not ruptured.

(f) That he does not suffer in a fair degree of varicocele or varicose veins. A candidate who has been successfully operated on will be accepted.

(g) That his limbs are well formed and developed.

(h) That there is free and perfect motion of all the joints.

(i) That his feet and toes are well formed.

(k) That he does not suffer from any inveterate skin disease.

(l) That he has no congenital malformation or defect.

(m) That he does not bear traces of previous acute or chronic disease pointing to an impaired constitution.

(n) That the candidate's age is as near as possible correctly stated.

D. H. ELWIN,
Private Secretary to His Excellency the Governor.
Madras Governor's Camp.
7th March 1936.

PUBLIC DEPARTMENT. (Reforms.)

NOTIFICATION.

Fort St. George, April 6, 1936
[G.O. Ms. No. 692, Public (Reforms).]

No. 5.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

The cadre of the Madras Secretariat Service in the Public Department shall be increased temporarily by the posts specified below for a period of one month commencing on the 1st April 1936 for the performance of work connected with the separation of records to be supplied to the new Orissa Province:—

Posts.

- (1) Three lower division clerks (category 4)
- (2) Two typists (category 5).

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

C. F. BRACKENBURY,
Chief Secretary.

(Services.)

NOTIFICATIONS.

Fort St. George, March 31, 1936
[G.O. No. 632, Public (Services)].

No. 361.—

In exercise of the powers conferred by sub-rule (2) of rule 48 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following amendment to the Government Servants' Conduct Rules:—

AMENDMENT.

After rule 27 of the said rules, the following rule shall be added, namely:—

“28. (1) No Government servant shall deliver a broadcast talk at a broadcasting station on any subject without the previous permission of the Local Government.

(2) Any Government servant who is invited or who wishes to deliver a broadcast talk shall intimate to Government through the proper channel, the subject on which he proposes to talk and if it is on a subject directly or indirectly connected with his official duties, or if so required, shall submit the full text of the talk for their approval before it is delivered.”

Fort St. George, April 2, 1936.
[G.O. Ms. No. 643, Public (Services)].

No. 362.—

The following notification of the Government of India is republished:—

HOME DEPARTMENT.

ESTABLISHMENTS.

New Delhi, the 18th March 1936.

No. F. 10/2/36-Ests./S.C.S.R. No. 58.—The following Resolution made by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of

India held this 15th day of October 1935, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

(1) In Table B of Schedule VII to the said Rules in Part I in the table of “Sanctioned Strength” —

(a) in the column relating to Madras for the figures “3,” “4” and “74” the figures “4,” “5” and “76” shall be substituted respectively;

(b) in the column relating to Bombay for the figures “1,” “13” and “78” the figures “2,” “14” and “80” shall be substituted respectively;

(c) in the column relating to Bengal for the figures “4,” “17” and “102” the figures “5,” “18” and “104” shall be substituted respectively;

(d) in the column relating to the United Provinces for the figures “2,” “16” and “104” the figures “3,” “17” and “106” shall be substituted respectively;

(e) in the column relating to the Punjab, North-West Frontier Province, Baluchistan and Delhi for the figures “3,” “6” and “108” the figures “4,” “7” and “110” shall be substituted respectively; and

(f) in the column relating to Bihar and Orissa for the figures “2,” “9” and “60” the figures “3,” “15” and “62” shall be substituted respectively.

(2) In Table B of Schedule VIII to the said Rules, after the entry relating to the Personal Assistant to the Director, Intelligence Bureau, under the heading “Government of India”, the following entry shall be inserted, namely:—

“Central Intelligence Officers—Senior—200.”

Fort St. George, April 6, 1936
[G.O. No. 651, Public (Services)].

No. 363.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 317, dated the 15th April 1935, at page 631 of Part I of the Fort St. George Gazette, dated the 23rd April 1935:—

AMENDMENT.

In the table under rule 1 of the said rules for the entry “one year commencing on 1st April 1935” occurring against the entry “The Taluk office, Tiruchendur, Tinnevely district,” the entry “Two years commencing on the 1st April 1935,” shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 652, Public (Services)].

No. 364.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Senior Inspectors) of the Madras Co-operative Subordinate Service shall be increased temporarily by one post for a period of four months commencing on the 1st March 1936 for the performance of the duties of liquidator of the Guntur Urban Bank.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 75 a month.

Fort St. George, April 6, 1936
[G.O. Ms. No. 653, Public (Services)].

No. 365.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 719

dated the 3rd September 1935, at page 1224 of Part I of the *Fort St. George Gazette*, dated the 10th September 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for the period up to the 31st March 1936" the expression "for the period commencing on the date of appointment of the staff and ending on the 30th September 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 654, Public (Services)].

No. 366.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 331, dated the 11th December 1934, at page 2175 of Part I of the *Fort St. George Gazette*, dated the 18th December 1934, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "31st March 1936 (inclusive)" the expression "30th September 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 655, Public (Services)].

No. 367.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (upper division clerks) in the Madras Secretariat Service employed in the Finance Department shall be increased temporarily by one post for a period of six months commencing on the date of appointment of the clerk for the performance of work connected with the compilation of statistics for ways and means relating to provincial finance.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 656, Public (Services)].

No. 368.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 767, dated 16th September 1935, at pages 1279-80 of Part I of the *Fort St. George Gazette*, dated 24th September 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, under the heading "Madura District", for the entry

"2 Clerks, lower division ... Up to 31st January 1935."

the following entry shall be substituted, namely:—

"1 Clerk, lower division	...	Up to 31st January 1937
1 Clerk, lower division	...	Up to 31st January 1937, or up to any earlier date on which the volume of work ceases to justify the retention of the post."

Fort St. George, April 6, 1936
[G.O. Ms. No. 657, Public (Services)].

No. 369.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Revenue Department in the Vizagapatam district shall be increased temporarily by one post of accountant in the scale of Rs. 30-3/2-45-2/2-55 per mensem for a period of one year commencing on the date of appointment of the accountant for the performance of works connected with the Vizianagaram estate in the Treasury Deputy Collector's office, Vizagapatam.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 658, Public (Services)].

No. 370.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 308, dated 11th April 1935, at page 629 of Part I of the *Fort St. George Gazette*, dated 23rd April 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year" the expression "two years" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 659, Public (Services)].

No. 371.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 651, dated 3rd August 1935, at page 1123 of Part I of the *Fort St. George Gazette*, dated 13th August 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression, "ending on the 10th March 1936", the expression "ending on the 10th May 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 660, Public (Services)].

No. 372.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 170, dated the 5th February 1936, at page 144 of Part I of the *Fort St. George Gazette*, dated the 11th February 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "two months" the expression "four months" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 661, Public (Services)].

No. 373.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Surveyors) in the Madras Land Records Subordinate Service shall be increased temporarily by one post in the Cuddapah district for a period of six months during 1936-37 commencing on the date of appointment of the Surveyor, for the performance of work connected with the survey of the road formed out of a cart-track running through patta and Government lands in the Obulam valley of Siddhout taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification, namely, that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rupees 30-3/2-45-2/2-55 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, April 6, 1936
[G.O. Ms. No. 662, Public (Services)].

No. 374.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Surveyors) in the Madras Land Records Subordinate Service employed in the Madura district shall be increased by one post for a period of one year commencing on the 1st April 1936 for the performance of work connected with the maintenance of the Survey in the areas under the jurisdiction of Uttamapalayam and five other panchayat boards in the Periyakulam taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 663, Public (Services)].

No. 375.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category (Surveyors) in the Madras Land Records Subordinate Service shall be increased temporarily by one post in the Tinnevely district for a period of three months commencing on the date of appointment of the surveyor for the performance of work connected with the preparation of a town-planning scheme for the Sankarankoil Panchayat.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rupees 30—3/2—45—2/2—55 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, April 6, 1936
[G.O. Ms. No. 664, Public (Services)].

No. 376.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 373, dated the 2nd May 1935, at page 714 of Part I of the *Fort St. George Gazette*, dated the 14th May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year" the expression "two years" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 665, Public (Services)].

No. 377.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the Public (Services) Department Notification No. 21, dated 6th January 1936, at pages 31-32 of Part I of the *Fort St. George Gazette*, dated the 14th January 1936:—

AMENDMENT.

In the preamble to the said notification for the expression "on and from 7th November 1935" the expression "on and from 1st May 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 666, Public (Services)].

No. 378.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the Public (Services) Department Notification No. 22, dated the 6th January 1936,

at page 32 of Part I of the *Fort St. George Gazette*, dated the 14th January 1936:—

AMENDMENT.

In the preamble to the said notification for the expression "on and from 7th November 1935" the expression "on and from 1st May 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 667, Public (Services)].

No. 379.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 23, dated 6th January 1936, at page 32 of Part I of the *Fort St. George Gazette*, dated 14th January 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "commencing on the 7th November 1935" the expression, "commencing on the 1st May 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 668, Public (Services)].

No. 380.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 331, dated 26th April 1935, at page 653 of Part I of the *Fort St. George Gazette*, dated 30th April 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year" the expression "two years" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 669, Public (Services)].

No. 381.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Civil Service (Executive Branch) shall be increased temporarily by one post for a period of six months commencing on the date of appointment of an officer for the performance of the duties of the Personal Assistant to the Collector and Additional District Magistrate, Vizagapatam.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 670, Public (Services)].

No. 382.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 919, dated the 28th October 1935, at page 1461 of Part I of the *Fort St. George Gazette*, dated the 5th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936" the expression "ending on the 30th June 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 671, Public (Services)].

No. 383.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Secretariat Service in the Chief Secretariat (Public Department) shall be increased temporarily by the posts specified below for a period of one year commencing on the 1st April

1936 for the performance of work connected with the elections to the Provincial Legislature under the new constitution:—

Posts.

- One Superintendent (category 1)
- One upper division clerk (category 3)
- One steno-typist (category 5).

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936

[G.O. Ms. No. 672, *Public (Services)*].

No. 384.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 2 (Senior Inspectors) in the Madras Co-operative Subordinate Service shall be increased temporarily by twenty-three posts for a period of one year commencing on the 1st April 1936 for the performance of work connected with the supervision of non-credit societies in the Presidency.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936

[G.O. Ms. No. 673, *Public (Services)*].

No. 385.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Salem district shall be increased temporarily by one post for a period of one month commencing on the date of appointment of the clerk for the performance of work connected with the subdivision and separate registry of Pagalpatti mitta, Omalur taluk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936

[G.O. Ms. No. 674, *Public (Services)*].

No. 386.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Junior Inspectors) in the Madras Co-operative Subordinate Service shall be increased temporarily by twenty-three posts for a period of one year commencing on the 1st April 1936 for the performance of work connected with the audit of the accounts of liquidated societies.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936

[G.O. Ms. No. 675, *Public (Services)*].

No. 387.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 306, dated the 11th April 1935, at page 629 of Part I of the *Fort St. George Gazette*, dated the 23rd April 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "one year," the expression "two years" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 676, *Public (Services)*].

No. 388.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 605, dated the 22nd July 1935, at page 1057 of Part I of the *Fort St. George Gazette*, dated the 30th July 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending in the case of one post on 31st March 1936" the expression "ending in the case of one post on 31st March 1937" shall be substituted.

Fort St. George, April 6, 1936

[G.O. Ms. No. 677, *Public (Services)*].

No. 389.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 606, dated the 22nd July 1935, at page 1058 of Part I of the *Fort St. George Gazette*, dated the 30th July 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for the entry
"Two Supervisors ... One year commencing on the 1st April 1935"
the entry
"Two Supervisors ... Two years commencing on the 1st April 1935"
shall be substituted.

Fort St. George, April 6, 1936

[G.O. Ms. No. 678, *Public (Services)*].

No. 390.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 607, dated the 22nd July 1935, at page 1058 of Part I of the *Fort St. George Gazette*, dated the 30th July 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, for "one year commencing on the 1st April 1935" occurring against the entry "Two Lower Division clerks" entered under each of the headings "Mettur Dam Subdivision" and "Salem Division Office" the entry "Two years commencing on the 1st April 1935" shall be substituted.

Fort St. George, April 6, 1936

[G.O. Ms. No. 679, *Public (Services)*].

No. 391.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 588, dated the 12th July 1935, at pages 987-988 of Part I of the *Fort St. George Gazette*, dated the 16th July 1935:—

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"The cadre of the classes of the Madras Engineering Subordinate Service specified in the first column of the table below shall be increased temporarily by the posts and for the period specified in the corresponding entries in the second and third columns thereof:—

<i>Table.</i>		
<i>Class.</i>	<i>Posts.</i>	<i>Period.</i>
(1)	(2)	(3)
Class I	.. One Supervisor for the Mettur Dam sub-division.	Commencing on the date of appointment and ending on the 31st March 1937.
Class IV	.. One draughtsman, III Grade, for the Salem Public Works Department Division Office.	Commencing on the date of appointment and ending on the 31st March 1936.

Fort St. George, April 6, 1936
[G.O. Ms. No. 680, Public (Services)].

No. 392.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following rules:—

RULES.

1. The cadre of Assistant Surgeons in the Madras Medical Service (General Branch) shall be increased temporarily by one post for one day, the 22nd October 1935.

2. The rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 681, Public (Services)].

No. 393.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 995, dated the 11th November 1935, at page 1518 of Part I of the *Fort St. George Gazette*, dated 19th November 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936", the expression "ending on the 30th April 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 682, Public (Services)].

No. 394.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 768, dated the 17th September 1935, at page 1280 of Part I of the *Fort St. George Gazette*, dated 24th September 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 31st March 1936" the expression "ending on the 30th April 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 683, Public (Services)].

No. 395.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 155, dated the 31st January 1936, at pages 139-40 of Part I of the *Fort St. George Gazette*, dated 11th February 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for a period of four months commencing on the date of appointment of the staff", the expression "for the period commencing on the date of appointment of the staff and ending on the 23rd May 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 684, Public (Services)].

No. 396.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (upper division clerks) in the Madras Secretariat Service in the Home Department shall be increased temporarily by one post for a period of one year commencing on the 1st April 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 685, Public (Services)].

No. 397.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 238, dated 13th March 1935, at page 446 of Part I of the *Fort St. George Gazette*, dated 19th March 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 29th February 1936," the expression "ending on the 31st August 1936" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 686, Public (Services)].

No. 398.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the Revenue Department in the Nilgiri district shall be increased temporarily by one post for the period commencing on the date of appointment of a clerk and ending on the date of disbandment of the special staff sanctioned for the performance of work connected with the survey of the areas cultivated with special crops in the Coonoor and Ootacamund taluks as a preliminary to resettlement. The clerk's services shall be dispensed with as soon as the necessity for his employment ceases.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
[G.O. Ms. No. 687, Public (Services)].

No. 399.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 681, dated 19th August 1935, at pages 1175-76 of Part I of the *Fort St. George Gazette*, dated 27th August 1935:—

AMENDMENT.

In the table under rule 1 of the said rules, under the heading "Office of the Chief Conservator of Forests" for the entry

"One typist ... Up to the 31st March 1936" the entry

"One typist ... Up to 31st March 1937" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 688, Public (Services)].

No. 400.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 397, dated 14th May 1935, at page 752 of Part I of the *Fort St. George Gazette*, dated 21st May 1935:—

AMENDMENT.

In rule 1 of the said rules, for the expression "for the period up to the 31st March 1936", the expression, "for the period commencing on the date of appointment of a Surveyor and ending on the 31st March 1937" shall be substituted.

Fort St. George, April 6, 1936
[G.O. Ms. No. 689, Public (Services)].

No. 401.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the Revenue Department in the Ramnad district shall be increased temporarily by six posts for a period of two months commencing on the date of appointment of the clerks for the preparation of fair field registers in duplicate of the Karaikudi Municipality.

2. The general and special rules applicable to the holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936
[G.O. Ms. No. 690, Public (Services)].

No. 402.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Junior Inspectors) in the Madras Co-operative Subordinate Service shall be increased temporarily by one post for a period of one year commencing on the 1st April 1936 for the concurrent audit of societies affiliated to the Conjeeveram Co-operative Audit Union.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 35 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public Services Department notification, dated 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, April 6, 1936
[G.O. Ms. No. 693, Public (Services)].

No. 403.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules. The rules shall be deemed to have been made and to have come into force on and from the 1st April 1936:—

RULES.

1. The cadre of the Madras Secretariat Service in the Local Self-Government Department shall be increased temporarily by the number of posts specified below for the period commencing on the 1st April 1936 and ending on the 30th September 1936, for the performance of work connected with the scheme of Road Development in the Madras Presidency.

Posts.

Category 1—

(1) One Superintendent.

Category 3—

(2) One Upper division clerk.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall respectively apply to the holders of the said temporary posts.

Fort St. George, April 7, 1936
[G.O. Ms. No. 696, Public (Services)].

No. 404.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (upper division clerks) of the Madras Secretariat Service in the Finance Department shall be increased temporarily by one

post for the period commencing on the 16th April 1936 and ending on the 15th June 1936 for the performance of work connected with the examination of claims under the Madras House Allowance Scheme.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 7, 1936
[G.O. Ms. No. 698, Public (Services)].

No. 405.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 126, dated the 27th January 1936, at page 108 of Part I of the *Fort St. George Gazette*, dated the 4th February 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 17th March 1936", the expression "ending on the 30th June 1936" shall be substituted.

Fort St. George, April 7, 1936
[G.O. Ms. No. 699, Public (Services)].

No. 406.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 127, dated the 27th January 1936, at page 108 of Part I of the *Fort St. George Gazette*, dated the 4th February 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on 17th March 1936", the expression "ending on 30th June 1936" shall be substituted.

Fort St. George, April 7, 1936
[G.O. Ms. No. 700, Public (Services)].

No. 407.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 128, dated the 27th January 1936, at page 108 of Part I of the *Fort St. George Gazette*, dated the 4th February 1936:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on 17th March 1936" the expression "ending on 30th June 1936" shall be substituted.

C. F. BRACKENBURY,
Chief Secretary.

(Special.)

LEAVE.

Fort St. George, April 6, 1936.

No. 108.—Under rule 81 of the Fundamental Rules, Mr. E. F. Thomas, C.S.I., C.I.E., I.C.S., First Member of the Board of Revenue, leave on average pay for one month and eight days and on half average pay for twenty months and twenty-two days in continuation, with effect from the 22nd April 1936 or later date of availing, preparatory to retirement.

Fort St. George, April 7, 1936.

No. 109.—Under rule 81 of the Fundamental Rules, Mr. S. K. Chettur, I.C.S., Sub-Collector and Joint Magistrate of the Chicacole division of the Vizagapatam district, leave on average pay for one month and seven days from the 27th April 1936 or date of relief.

[Subject to the conditions prescribed in the subsidiary rules under Fundamental Rule 68, Mr. Chettur is permitted to prefix to the leave the holiday on the 26th April 1936 and to affix to it the holiday on the 3rd June 1936.]

APPOINTMENTS.

Fort St. George, April 6, 1936.

No. 110.—Mr. J. F. Hall, C.I.E., O.B.E., I.C.S., Second Member of the Board of Revenue, to act as First Member of the Board of Revenue, *vice* Mr. E. F. Thomas, C.S.I., C.I.E., I.C.S., and to continue to be Commissioner of Excise.

No. 111.—M.R.Ry. Diwan Bahadur N. Gopaldaswami Ayyangar Avargal, C.I.E., Third Member of the Board of Revenue, to act as Second Member of the Board of Revenue, *vice* Mr. J. F. Hall, C.I.E., O.B.E., I.C.S., and to continue to be Commissioner of Land Revenue and Settlement.

No. 112.—Mr. C. A. Henderson, V.D., I.C.S., Secretary to Government in the Development Department, to act as Third Member of the Board of Revenue, *vice* M.R.Ry. Diwan Bahadur N. Gopaldaswami Ayyangar Avargal, C.I.E., and to be Commissioner of Land Revenue.

No. 113.—M.R.Ry. Rao Bahadur C. J. Paul Avargal, on return from leave, to be Secretary to Government in the Development Department, *vice* Mr. C. A. Henderson, V.D., I.C.S.

Fort St. George, April 7, 1936.

No. 114.—M.R.Ry. K. M. Krishna Kurup Avargal, Subordinate Judge, to act temporarily as District and Sessions Judge, Bellary, with effect from the 15th June 1936, *vice* Mr. L. C. Horwill, I.C.S., granted leave.

PERMITTED TO RETURN.

Fort St. George, April 6, 1936.

No. 115.—M.R.Ry. Rao Bahadur C. J. Paul Avargal, provisionally substantive Sub-Collector, I grade, is permitted to return to duty before the expiry of his leave.

C. F. BRACKENBURY,
Chief Secretary.

FINANCE DEPARTMENT.

ERRATUM.

Fort St. George, March 31, 1936.

In Finance Department Notification No. 191, dated 6th September 1924, published on page 1078 of Part I of the *Fort St. George Gazette*, dated 16th September 1924—

For the portion, 'bounded on the north by R.S. No. 15-15 A, U.S. 580; east by R.S. No. 80, U.S. 42; south by R.S. No. 15-3, U.S. 580; west by R.S. No. 15, 15 A, U.S. 580,' read 'bounded on the north by R.S. 15-15 A 1 B 15 A-2 B-2, U.S. 580; east by R.S. 80/1, U.S. 574; south by R.S. 15/3, U.S. 579; west by R.S. 15/15 A 1 A, U.S. 580.'

NOTIFICATIONS.

Fort St. George, March 6, 1936
(G.O. No. 134, Finance).

No. 33.—

In exercise of the powers conferred by Fundamental Rule 44 and rules 41, 42 and 44 of the Civil Services (Classification, Control and Appeal) Rules, the Governor in Council and the Governor acting with Ministers hereby direct that the following amendments be made to the Madras Travelling Allowance Rules:—

AMENDMENTS.

(1) The words "in the case of a Government servant in Grade V or below" occurring in the first sentence of rule 25-A shall be omitted.

(2) The following shall be inserted as clause (4) in rule 25-B:—

"(4) When a Government servant of Grade IV or above performs a journey by the public conveyances referred to in clauses (1) and (2) between places unconnected by railway, he shall draw mileage at half the ordinary rates admissible under rule 24 (a) or at half the enhanced rates admissible under rule 41 for journeys in special localities."

(3) The following shall be substituted for the words "This rule" in the note under rule 25-B:—

"Clauses (1) to (3) of this rule."

C. K. VIJAYARAGHAVAN,
Deputy Secretary to Government.

Fort St. George, April 7, 1936.

No. 31.—Monthly Account of Receipts and Disbursements of the Provincial Government of Madras for Indian transactions up to and including the month of February 1936, and English transactions up to and including the month of January 1936.

RECEIPTS.

	Progressive total.			Budget
	India to end of February 1936.	England to end of January 1936.	Total.	Estimate, 1935-1936.
	RS.	RS.	RS.	RS.
IX.—A. Scheduled Taxes	65,465	..	65,465	
Y.—Land Revenue	5,08,67,602	..	5,08,67,602	7,36,93,700
VI.—Excise	3,62,29,825	..	3,62,29,825	4,23,70,800
VII.—Stamps	1,88,16,973	..	1,88,16,973	2,17,84,000
VIII.—Forest	38,74,607	120	38,74,727	44,08,900
IX.—Registration	28,12,969	..	28,12,969	31,45,400
XIII.—Irrigation, Navigation, etc., Works for which Capital and Revenue Accounts are kept.	27,90,270	..	27,90,270	42,63,400
XIV.—Irrigation, Navigation, etc., Works for which no Capital Accounts are kept.	1,59,428	..	1,59,428	1,72,000
XVI.—Interest	18,31,368	..	18,31,368	23,51,700
XVII.—Administration of Justice	15,39,032	..	15,39,032	16,04,000
XVIII.—Jails and Convict Settlements	4,40,644	..	4,40,644	5,34,400
XIX.—Police	2,88,087	..	2,88,087	5,50,800
XX.—Ports and Pilotage	6	..	6	
XXI.—Education	7,72,405	..	7,72,405	8,67,000
XXII.—Medical	6,81,528	13	6,81,541	9,59,700
XXIII.—Public Health	1,71,385	40	1,71,425	1,59,800
XXIV.—Agriculture	4,85,291	..	4,85,291	4,56,300
XXV.—Industries	13,53,199	..	13,53,199	14,04,900
XXVI.—Miscellaneous Departments	48,20,501	14	48,20,515	45,89,800
XXX.—Civil Works	7,66,193	..	7,66,193	19,90,500
XXX-A.—Receipts from Hydro-Electric Schemes	9,08,203	10,880	8,97,323	6,59,900
XXXII.—Transfers from the Famine Relief Fund	18,01,857	..	18,91,857	2,40,300
XXXIII.—Receipts in aid of Superannuation	1,39,193	..	1,39,193	2,07,500
XXXIV.—Stationery and Printing	2,65,105	280	2,65,445	4,09,500
XXXV.—Miscellaneous	4,88,550	..	4,88,550	9,22,500
Total Revenue	12,66,79,206	10,413	12,66,68,793	15,93,39,800
Famine Relief Fund	62,623	..	62,623	1,51,100
Suspense Accounts	5,65,953	..	5,65,953	4,29,200
Appropriation for reduction or avoidance of debt	13,75,824	..	13,75,824	28,01,000
Depreciation Funds	33,22,788	..	33,22,788	2,10,000
Loans and Advances by Provincial Government	33,43,800
Advances from Provincial Loans Fund	15,75,798	..	15,75,798	13,00,000
Subventions from Central Road Development Account	2,04,561	..	2,04,561	1,92,400
Civil Deposits	23	..	23	..
Deposit Account of grants for the economic development and improvement of rural areas.
Total Receipts	13,37,80,776	10,413	13,37,76,363	16,77,73,300
<i>Add—Opening balance</i>	<i>..</i>	<i>..</i>	<i>3,47,54,275</i>	<i>3,05,95,031</i>
Total	16,85,30,638	19,83,68,331

DISBURSEMENTS.	Progressive total.			Budget
	India to end of February 1936.	England to end of January 1936.	Total.	Estimate, 1935-1936.
	RS.	RS.	RS.	RS.
5 Land Revenue	17,12,041	15,427	17,27,468	18,34,800
6 Excise	30,22,859	15,800	30,38,659	30,07,600
7 Stamps	4,62,256	2,320	4,64,576	5,69,200
8 Forest	32,44,074	1,45,320	33,89,394	38,97,000
8A Forest Capital outlay charged to Revenue	2,46,709		2,46,709	2,70,700
9 Registration	26,90,938	10,293	27,01,231	29,52,200
14 Interest on Works for which Capital Accounts are kept				44,48,000
15 Other Revenue Expenditure financed from ordinary revenues	28,93,389		28,93,389	3,78,100
16 Construction of Irrigation, Navigation, etc., Works	1,86,753		1,86,753	67,47,700
19 Interest on Ordinary Debt	2,87,994		2,87,994	9,700
20 Interest on other Obligations				28,01,000
21 Reduction or avoidance of Debt	13,75,824		13,75,824	2,80,600
22 General Administration	2,44,67,179	8,88,133	2,48,55,312	99,79,000
24 Administration of Justice	86,02,937	1,73,760	87,76,747	21,45,100
25 Jails and Convict Settlements	20,96,922	37,387	21,34,309	1,67,11,500
26 Police	1,46,62,489	2,31,333	1,48,93,822	10,300
27 Ports and Pilotage	15,059		15,059	86,000
30 Scientific Departments	1,54,550	25,280	1,79,830	2,52,29,800
31 Education	1,75,55,254	71,213	1,76,26,467	93,56,600
32 Medical	78,71,946	2,53,573	81,25,519	26,59,900
33 Public Health	16,94,928	10,733	17,05,661	41,08,600
34 Agricultural	37,39,927	58,707	37,98,634	24,40,200
35 Industries	17,53,452	53,280	18,06,732	53,37,900
37 Miscellaneous Departments	44,31,845	13,173	44,45,018	1,38,37,900
41 Civil Works	1,07,65,206	2,43,880	1,10,09,086	
41C Interest on Capital Outlay on Hydro-Electric Schemes				1,25,000
43 Famine	15,44,093	2,787	15,46,880	80,77,200
45 Superannuation Allowances and Pensions	61,54,355	15,09,014	76,63,369	7,97,200
45A Commuted value of Pensions financed from ordinary Revenues	6,80,201		6,80,201	19,33,900
46 Stationery and Printing	14,63,043	80,227	15,43,270	4,20,100
47 Miscellaneous	4,16,613	107	4,16,720	
Total, Expenditure charged to Revenue	12,41,92,891	33,41,747	12,75,34,638	15,88,54,800
52A Capital Outlay on Forests				37,26,300
55 Construction of Irrigation, etc., Works (not charged to Revenue)	28,52,084	23,200	28,75,284	21,000
56C Capital Outlay on Industrial Development	33,11,954	17,493	33,29,447	52,66,000
58 Capital Outlay on Hydro-Electric Scheme	3,41,325		3,41,325	8,28,700
60 Civil Works (not charged to Revenue)				10,46,000
60B Payments of Commuted value of Pensions	26,455		26,455	
Subventions from Central Road Development Account				42,927
Deposit Account of grants for the economic development and improvement of rural areas	42,927		42,927	1,74,800
Depreciation Funds	18,91,857		18,91,857	2,40,300
Famine Relief Fund	6,01,223		6,01,223	4,29,200
Suspense Account	19,74,477		19,74,477	36,70,100
Loans and Advances by Provincial Government	13,75,824		13,75,824	28,01,000
Advances from Provincial Loans Fund	599		599	1,93,000
Civil Deposits				
Total, Disbursement	13,66,11,616	33,82,440	13,99,94,056	17,72,51,200
		<i>Add—Closing balance ..</i>	<i>2,85,36,582</i>	<i>2,11,17,131</i>
		Total ..	16,85,30,638	19,83,68,331

C. E. JONES,
Secretary to Government.

Fort St. George, March 30, 1936
(G.O. Ms. No. 206, Finance).

No. 32.—In exercise of the powers conferred by rule 44 of the Civil (Services Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Lower Division Clerks in the Madras Ministerial Service employed in the Madras Record Office shall be increased temporarily by one post for a period of one year commencing on the 1st May 1936.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

C. K. VIJAYARAGHAVAN,
Deputy Secretary to Government.

HOME DEPARTMENT.

EXTENSION OF LEAVE.

Fort St. George, April 7, 1936.

No. 8.—Mr. B. W. Lane, Officiating District Superintendent of Police, an extension of leave on average pay on medical certificate for two months from the 6th March 1936.

WITHDRAWAL OF POWERS.

Fort St. George, April 2, 1936.

No. 9.—Under the provisions of section 41 of the Code of Criminal Procedure, 1898, the Governor in Council withdraws the powers of a special magistrate for the areas comprised within the jurisdiction of the

Bench of Magistrates at the places specified against their names conferred on the undermentioned persons:—

M.R.Ry. Marupudi Venkata Kanniah Sarma Garu (who has resigned his appointment)—Tirupati in the district of Chittoor.

Fort St. George, April 6, 1936.

H. M. D. Hakeem Nanne Miah Sahib Bahadur (who has resigned his appointment)—Kurnool in the district of Kurnool.

INVESTITURE OF POWERS.

Fort St. George, April 2, 1936.

No. 10.—The Governor in Council is pleased to appoint the undermentioned persons to be special magistrates for the areas comprised within the jurisdiction of the Bench of Magistrates at the places specified against their names with the powers and subject to the terms and conditions specified in Notification No. 737, Home (Judicial), dated the 13th August 1919, published at pages 1040 and 1041 of Part I of the Fort St. George Gazette of the 28th idem, as amended by subsequent notifications:—

James Gold, Esq.—Arkonam in the district of North Arcot.

Fort St. George, April 6, 1936.

M.R.Ry. Muthukaruppa Nadar Sonaiya Nadar Avargal—Karaikudi in the district of Ramnad.

M.R.Ry. Anna Sundaragopal Ayyar Kuppaswami Ayyar Avargal—Madura in the district of Madura. Amirul Umra Sahib Bahadur—Kurnool in the district of Kurnool.

Fort St. George, April 5, 1936.

No. 11.—Under section 12 of the Code of Criminal Procedure, 1898, the undermentioned persons in the district of Tinnevely are appointed to be magistrates of the third class, and under section 37, they are invested with all the powers specified in the fourth schedule as

powers which the Government may confer on a magistrate of that class:—

- M.R.Ry. K. Lakshminarasimha Ayyar, acting Head clerk, Sub-Collector's Office, Tuticorin.
- M.R.Ry. John Joseph, acting Head clerk, Revenue Divisional Office, Koilpatti.

Fort St. George, April 6, 1936.

No. 12.—Under section 18 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to appoint the undermentioned persons to be Honorary Presidency Magistrates for the City of Madras and to empower them to sit on the benches constituted for that City:—

- M.R.Ry. Rao Bahadur Keliyanagar Govindachariyar Avargal.
- M.R.Ry. Kilpauk Abboy Sivasankara Mudaliyar Avargal.
- Mrs. Henry Saumarez Hensman.
- Mrs. Kongandara Chondama Achaya.
- M.R.Ry. Nanthiampakkam Ratna Mudaliyar Krishnaswami Mudaliyar Avargal.
- Khan Bahadur Muhammad Saduck Ali Sahib Bahadur.
- M.R.Ry. Mylapore Srinivasalu Nayudu Garu.
- M.R.Ry. Pullivakkam Ramakrishnan Avargal.
- M.R.Ry. Ponneri Thyagaraya Mudaliyar Avargal.
- M.R.Ry. Rao Bahadur Adhyam Hanumantha Rao Avargal.
- Mr. Arjasp Framroze Byramshaw.

No. 13.—In exercise of the powers conferred by sub-section (2) of section 18 of the Code of Criminal Procedure, 1898, the Governor in Council is pleased to empower Khan Bahadur Muhammad Saduck Ali Sahib Bahadur, Honorary Presidency Magistrate, to sit singly and exercise the powers of a Presidency Magistrate under the said Code.

NOTIFICATIONS.

Fort St. George, April 6, 1936
(G.O. No. 57, Home).

No. 7.—It is hereby notified that the Government of India have been pleased to empower the Under Secretary to the Government of Madras in the Home Department, in addition to the Secretary to Government in the same department, to grant and sign passports in the name of His Excellency the Viceroy and Governor-General of India and to grant visas on foreign passports.

Fort St. George, April 6, 1936
(G.O. Ms. No. 58, Home).

No. 14.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following special rules:—

RULES.

The cadres of the Madras Police Subordinate Service shall be increased temporarily in the district specified in the first column of the table below by the posts and for the periods specified in the corresponding entries in the second and third columns thereof:—

TABLE.

District. (1)	Posts. (2)	Period. (3)
<i>Central Recruit's School, Coimbatore.</i>		
Coimbatore	Class I—One Inspector of Police (III Grade). Class II—Eight Sub-Inspectors of Police (V Grade). Class IV-A—One Charge Sergeant. Class V—One Sergeant (III Grade). Class VIII—Ten head constables (III Grade). Class IX—Two buglers and one bellowsboy.	Up to the 14th April 1937.
<i>Central Recruit's School, Vellore.</i>		
North Arcot	Class I—One Inspector of Police (III Grade). Class II—Eight Sub-Inspectors of Police (V Grade). Class IV-A—One Charge Sergeant. Class V—One Sergeant (III Grade). Class VIII—Nine head constables (III Grade). Class IX—Two buglers	Up to the 30th June 1937.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre, shall respectively apply to the holders of the said temporary posts subject to the following modifications, namely, that

(a) (i) appointment to the service may be made in any of the said temporary posts of head constables in the Central Recruits' School at Vellore for the performance of the duties of Drill Instructor in the said school by direct recruitment of retired Military Instructors;

(ii) Nothing contained in clause (ii) of sub-rule (a) of General rule 5 or in sub-rule (b) of general rule 11 shall apply to such appointment;

(iii) No person appointed under clause (i) shall be eligible for promotion—

(1) to the II Grade unless he has rendered satisfactory service in the III Grade for a period of not less than three years; and

(2) to the I Grade unless he has rendered satisfactory service for a period of not less than three years in the II Grade; and

(b) (i) Nothing contained in clause (iv) of sub-rule (c) of the rule 5 of the special rules shall apply to the appointment to the service in any of the said temporary posts of buglers or bellowsboys in Central Recruits' Schools; and

(ii) There shall be paid to a person holding any of the said temporary posts of buglers or bellowsboys, during the first six months from the date of his appointment, a pay calculated at the rate of Rs. 12 a month.

Fort St. George, April 2, 1936
(G.O. Ms. No. 35, Home (A)).

No. 15.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department's Notification No. 513, dated the 18th June 1935, at page 896 of Part I of the Fort St. George Gazette, dated the 18th June 1935:—

AMENDMENT.

In rule 1 of the said rules for the expression "on the 31st March 1936" the following shall be substituted, viz.:—

"on the 31st March 1937."

H. M. HOOD,
Secretary to Government.

REVENUE DEPARTMENT.

APPOINTMENTS.

Fort St. George, April 6, 1936.

No. 153.—M.R.Ry. J. Balaji Rao Avargal, Special Assistant Settlement Officer in charge of Party No. II, Salem, and Special Deputy Collector in the districts of Salem, Trichinopoly and North Arcot, to be also Special Deputy Collector and Special Assistant to the Collector in the Nilgiris district.

No. 154.—M.R.Ry. S. V. James Avargal, Special Assistant Settlement Officer, No. II Party, Salem, and Special Deputy Collector in the districts of Salem and Trichinopoly, to be also Special Deputy Collector and Special Assistant to the Collectors in the districts of the Nilgiris and North Arcot.

No. 155.—M.R.Ry. S. J. Augustus Avargal, Superintendent, Revenue Department, is appointed to officiate as Assistant Secretary to Government in the same department during the absence of M.R.Ry. Rao Sahib P. K. Gnanasundara Mudaliyar Avargal on leave.

NOTIFICATIONS.

Fort St. George, March 10, 1936
(G.O. No. 539, Revenue).

No. 156.—

In exercise of the powers conferred by section 22 of the Malabar Land Registration Act, 1895 (Madras Act III of 1896), the Governor in Council is hereby pleased to empower all Tahsildars and Deputy Tahsildars in the Malabar district, in virtue of their office, to exercise the powers of a Collector in respect of applications for joint registration under section 14 of the said Act.

No. 157.—

In exercise of the powers conferred by section 22 of the Malabar Land Registration Act, 1895 (Madras Act III of 1896), the Governor in Council is hereby pleased to empower the Revenue Divisional Officer, Cochin, in the Malabar district, in virtue of his office to exercise the powers of a Collector under the said Act.

Fort St. George, March 31, 1936
(G.O. Ms. No. 752, Revenue).

No. 158.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are pleased to make the following special rules:—

RULES.

1. The cadre of the Madras Ministerial Service in the Revenue Department shall be increased temporarily by the posts specified below for a period of one year commencing on 1st April 1936:—

Three lower division clerks for the Taluk Office, Vizianagram, Vizagapatam district.

One typist for the Taluk Office, Vizianagram, Vizagapatam district.

2. The general and special rules applicable to holders of permanent posts borne on the cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 1, 1936
(G.O. Ms. No. 758, Revenue).

No. 159.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are pleased to make the following rules:—

RULES.

1. The cadre of clerks, lower division, and Accountants in the Madras Ministerial Service employed in the Revenue Department shall be increased temporarily by the posts specified in the first column of the table below for the period specified in the corresponding entry in the second column thereof:—

TABLE.

The Nilgiris district.

Posts. (1)	Period. (2)
One lower division clerk for the Revenue Divisional office, Coonoor.	One year commencing on the 1st April 1936.
One Accountant on Rs. 30— 3/2—45—2/2—55 a month for the Sub-Treasury at Coonoor.	Do.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

3. Nothing contained in these rules shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated the 18th April 1933, as subsequently amended.

Fort St. George, April 1, 1936
(G.O. Ms. No. 759, Revenue).

No. 160.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the lower division clerks in the Madras Ministerial Service shall be temporarily increased by one post of lower division clerk and the cadre of typists by two posts in the Ganjam district for a period of 15 days in March 1936 to assist the normal staff of the office of the Collector of Ganjam.

2. The general and special rules applicable to holders of posts borne on the cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 1, 1936
(G.O. Ms. No. 766, Revenue).

No. 161.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the lower division clerks in the Madras Ministerial Service in the Revenue Divisional office, Chandragiri, shall be increased temporarily by three posts for a period of one year commencing on 5th April 1936 for the performance of work connected with the administration of the Madras Estates Land Act.

2. The general and special rules applicable to holders of permanent posts borne in the said cadre shall apply to the holders of the said temporary posts.

No. 162.—

In exercise of the powers conferred by rules 38 to 41 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the Madras Civil Service (Executive Branch) shall be increased temporarily by the post of one Deputy Collector for a period of one year commencing on 5th April 1936 for the performance of work connected with the Madras Estates Land Act in the Chandragiri division.

2. The general and special rules applicable to the holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 2, 1936
(G.O. Ms. No. 770, Revenue).

No. 163.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of the category of lower division clerks of the Madras Ministerial Service employed in the Revenue Department in the Coimbatore district shall be increased temporarily by one post for the period commencing from 1st April 1936 and ending on 30th June 1936 for the discharge of the duties of an accountant in the Collector's office, Coimbatore, in connexion with the administration of the Loans Acts.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 6, 1936
(G.O. Ms. No. 788, Revenue).

No. 164.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government are hereby pleased to make the following Special Rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the office of the Board of Revenue, Madras, shall be increased temporarily by one post for a period of three months and by another for a period of six months commencing in each case on the 28th March 1936 for the performance of work connected with the preparation of a revised edition of the Statistical Atlas for the Madras Presidency.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936
(G.O. Ms. No. 790, Revenue).

No. 165.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) rules the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 203,

dated the 27th February 1935, at page 381 of Part I of the Fort St. George Gazette, dated the 5th March 1935 :—

AMENDMENT.

In rule 1 of the said rules for the expression "for a period of four months commencing on the date of appointment of the officers" the expression "for a period commencing on the date of appointment of the officers and ending on the 31st March 1937" shall be substituted.

Fort St. George, April 7, 1936
(G.O. Ms. No. 796, Revenue).

No. 166.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules :—

RULES.

1. The cadre of the category of lower division clerks of the Madras Ministerial Service employed in the Revenue Department in the Trichinopoly district shall be increased temporarily by one post for the period commencing on 1st March 1936 and ending on 31st March 1936 or on the date when the number of pending loan applications in the Kulittalai taluk of the district falls below 50, whichever is earlier, for the performance of the duties of a Special Revenue Inspector in connexion with the administration of the Loans Acts.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 7, 1936
(G.O. Ms. No. 797, Revenue).

No. 167.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules :—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Revenue Department in the Tinnevely district shall be increased temporarily by one post for a period of one year commencing on the date of appointment of the clerk in the Sub-Collector's office for the performance of work connected with the Singampatti estate.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

ACQUISITION OF LANDS.

Fort St. George, April 7, 1936.

Whereas it appears to the Government that the lands specified below are needed for a public purpose, to wit, for improvements to Varakattu channel of Kottakota; notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, and the Governor in Council hereby authorizes the Sub-Collector, Narasapatam, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Sub-Collector, Narasapatam, to perform the functions of a Collector under section 5-A of the Act.

Vizagapatam district, Golugonda taluk,
Dharmavaram village.

Approximate extent.
ACRE.

Zamindari, dry, S. No. 43-2, belonging to Kshtri Kisan Singh, Kshtri Lakshmana Singh and Raja of Jeypore, bounded on the north by No. 42; east by No. 110; south by No. 109; west by remaining portion of S. No. 43	0.04
Dry, subsequent inam, S. No. 109-2, belonging to Kedari-setti Ramalingam, Dandi Appanna and Raja of Jeypore, bounded on the north by No. 43-2; east by portion of S. No. 109; south by portion of S. No. 108; west by No. 109-1	0.38
Dry, subsequent inam, S. No. 108-2, belonging to Kesavarapu Joganna and Raja of Jeypore, bounded on the north by No. 109-2; east by Nos. 110 and 111; south by No. 111; west by No. 108-1	0.21
Dry, subsequent inam, S. No. 107-2, belonging to Pentapati Venkataratnam and Raja of Jeypore, bounded on the north by No. 107-1; east by No. 111; south by portion of S. No. 106; west by No. 107-1	0.09
Dry, subsequent inam, S. No. 106-2, belonging to Hemadri-bhotla Satyanarayana and Raja of Jeypore, bounded on the north by No. 107-2; east by No. 111; south and west by No. 106-1	0.05

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.37 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for extension of the Ammavaripeta tank bund; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Rajampet, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Rajampet, and may be inspected at any time during office hours.

Cuddapah district, Badvel taluk, Munnelli village.

Government, dry, S. No. 733-2, belonging to Kondapalle Seshayya, Kondapalle Guravayya and Boreddi Rayapurreddigari Chennayya, bounded on the north by S. No. 734; east by S. Nos. 734 and 733-2; south by S. Nos. 1834 and 2120; west by S. No. 733-1	ACRE.	0.37
---	-------	------

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.39 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for closing the breach of the Kanar in S. No. 357 of Arumbakkam village; and, under sections 3 and 7 of the same Act, the Sub-Collector, Tiruppattur, North Arcot district, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Sub-Collector, Tiruppattur, and may be inspected at any time during office hours.

North Arcot district, Gudiyattam taluk,
Arumbakkam village.

Dry, No. 355-1 A, pattadar and enjoyer Lakshmana Reddi, mortgagees Abboy Reddi and Arumbakkam Rural Co-operative Society, bounded on the north and east by No. 355-1 B, south by No. 355-2 A; west by No. 357	ACRE.	0.28
Dry, No. 355-2 A, pattadars A. V. Srinivasa Ayyar and A. Ramachandra Ayyar, enjoyer A. V. Srinivasa Ayyar, bounded on the north by No. 355-1 A; east by No. 355-2 B; south by No. 341-1; west by No. 357	0.11	
Total	0.39	

H. R. UZIELLI,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

LEAVE.

Fort St. George, April 8, 1936.

No. 152.—Mir Cazim Ali Sahib Bahadur, Inspector of Factories, leave on average pay without medical certificate for two months from the 7th March 1936.

C. A. HENDERSON,
Secretary to Government.

APPOINTMENT.

No. 153.—M.R.Ry. S. Anantayya Sastri, Veterinary Assistant Surgeon, Veterinary Hospital, Rajahmundry, is placed in charge of the current duties of the District Veterinary Officer, Rajahmundry, in addition to his own with effect from the 23rd March 1936 till an officer joins and assumes charge of the circle.

POSTINGS.

Fort St. George, April 6, 1936.

No. 154.—(1) M.R.Ry. C. Venkataratnam Chetti Garu, District Veterinary Officer, on return from leave, to be District Veterinary Officer, Bezwada, and
(2) M.R.Ry. L. Kumaraswami Pantulu Garu, Acting District Veterinary Officer, Bezwada, on relief by No. (1) to act as District Veterinary Officer, Rajahmundry.

R. RAMASWAMI AYYANGAR,
Assistant Secretary to Government.

SERVICES PLACED.

No. 155.—The services of Messrs. Rameshwar Sahai, I.F.S., and Abdul Hamid Khan, I.F.S., are placed at the disposal of the new Government of Orissa from the 1st April 1936.

NOTIFICATIONS.

Fort St. George, March 18, 1936
(G.O. Ms. No. 440, Development).

No. 156.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Junior Inspectors) in the Madras Co-operative Subordinate Service shall be increased temporarily by sixty-two posts for a period of one year commencing on 1st April 1936 for work connected with the audit of registered societies in the Presidency.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, March 18, 1936
(G.O. Ms. No. 443, Development).

No. 157.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadres of the categories of the Madras Co-operative Subordinate Service specified in the first column of the schedule below shall be increased temporarily by the number of posts specified in the second column thereof for a period of one year commencing on 1st April 1936, for the concurrent audit of societies affiliated to the Trichinopoly Audit Union under liquidation:—

SCHEDULE.

(1)	(2)
Category 2 (Senior Inspector)	One post.
Category 3 (Junior Inspector)	Four posts.

2. The general and special rules applicable to holders of permanent posts borne on the said cadres shall apply to the holders of the said temporary posts.

Fort St. George, March 18, 1936
(G.O. Ms. No. 444, Development).

No. 158.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 1 (Sub-Deputy Registrar) in the Madras Co-operative Subordinate Service shall be increased temporarily by two posts for a period of three months commencing on 15th February 1936 and by four posts for a period of three months commencing on 16th February 1936, for the appointment of substitutes in the place of six Sub-Deputy Registrars deputed for training in Survey and Land Acquisition.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts subject to the modification that there shall be paid to the holders of each of the said temporary posts a pay calculated at the rate of Rs. 100 per mensem.

Fort St. George, March 28, 1936
(G.O. Ms. No. 510, Development).

No. 159.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following rules:—

RULES.

1. The cadre of II Grade in category 7 of Class I (Instructors) in the Madras Industries Subordinate Service shall be increased temporarily by one post for a period of three years commencing on 1st July 1936 for providing one instructor in the Government Industrial School, Madura.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post.

Fort St. George, April 2, 1936
(G.O. Ms. No. 539, Development).

No. 160.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Grade II of Class I (Veterinary Assistant Surgeons) in the Madras Veterinary Subordinate Service shall be increased temporarily by one post for the period commencing on the 1st April 1936 and ending on the 31st March 1937 for the inspection of sheep and goats intended for export from Tuticorin to Ceylon and for the issue of health certificates to animals before shipment.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 2, 1936
(G.O. Ms. No. 540, Development).

No. 161.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of class XIV of the Madras Fisheries Subordinate Service shall be increased temporarily by three posts for the period commencing on the 1st April 1936 and ending on the 31st March 1937 for the performance of work connected with the Fish-curing yards at Hosabettu, North Nattika and Pudiakadapuram.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 2, 1936
(G.O. Ms. No. 541, Development).

No. 162.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following rules:—

RULES.

1. The cadre of Grade II of Class I (Veterinary Assistant Surgeons) in the Madras Veterinary Subordinate Service shall be increased temporarily by one post for the period commencing on the 1st April 1936 and ending on the 31st March 1939 for charge of the Veterinary Dispensary at Tiruturaipundi.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post.

Fort St. George, April 2, 1936
(G.O. Ms. No. 544, Development).

No. 163.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service, employed in the Co-operative department, shall be increased temporarily by two posts for a period of one year commencing on 1st April 1936 for employment as additional clerks in each of the offices of the Deputy Registrars, Land Mortgage Banks.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 6, 1936
(G.O. Ms. No. 556, Development).

No. 164.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of categories 1, 2 and 3 of Class VIII of the Madras Industries Subordinate Service shall

be increased temporarily by the posts specified below for the period commencing on the 1st April 1936 and ending on the 31st March 1937 for the performance of work connected with the pumping and boring:—

- (i) fourteen drillers,
- (ii) fourteen assistant drillers, and
- (iii) one hundred and twenty-three boring maistris.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts.

Fort St. George, April 7, 1936
(G.O. Ms. No. 565, Development).

No. 165.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of category 3 (Junior Inspectors) of the Madras Co-operative Subordinate Service shall be increased temporarily by one post for a period of six months, commencing on 5th March 1936, for execution work in the Vizagapatam Co-operative Bank.
2. The general and special rules applicable to holders of permanent posts borne in the said cadre shall apply to the holder of the temporary post subject to the modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 35 a month.

Fort St. George, April 6, 1936.

No. 166.—Under the provisions of section 1 of the Madras Cattle Disease Act, 1866, the Government, Ministry of Public Works, hereby direct that the provisions of the said Act shall be put in force in the Punganur village, Punganur taluk, Chittoor district, from 8th May 1936 to 22nd May 1936, both days inclusive.

No. 167.—

The following draft of an amendment to the Nilgiri Fishing Rules published with Development Department Notification No. 97, dated the 13th February 1934, at pages 636-637 of Part I of the *Fort St. George Gazette*, dated the 13th March 1934, as subsequently amended, which the Governor in Council and the Governor acting with Ministers propose to make in exercise of the powers conferred by sections 4 and 5 of the Nilgiri Game and Fish Preservation Act, 1879 (Madras Act II of 1879), sections 26, 33 and 63 of the Madras Forest Act, 1882 (Madras Act V of 1882), and section 6 of the Indian Fisheries Act, 1897 (IV of 1897), as subsequently amended, is hereby published for general information. Notice is hereby given that the draft will be taken into consideration on or after the 14th May 1936 and that any objection or suggestion which may be received with respect thereto before the said date will be considered by the Governor in Council and the Governor acting with Ministers.

The amendment hereby proposed to be made shall be deemed to have been made and to have come into force with effect on and from the 1st January 1936.

DRAFT AMENDMENT.

For the last sentence of clause (a) of sub-rule (2) of rule 6 of the said rules, the following shall be substituted, namely:—

“He may also fish in the Kundah, the Pykara and the Lower Krurmund and Mukerti (below cascades), subject to the rules prescribed in respect of those waters, but without alteration of the maximum catch of trout allowed on the trout licences.

The holder of a season coarse fishing licence may, on payment of the balance of Rs. 75, obtain a season trout fishing licence.”

ACQUISITION OF LAND.

Fort St. George, March 27, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council and the Governor acting with the Ministers hereby declares that the land specified below and measuring 3.54 acres, be the same a little more or less, is needed for a public purpose, to wit, for constructing residential quarters, etc., for the employees and coolies of the Sugar Factory of the Vuyyur Co-operative Industrial and Credit Society, Limited, and, under sections 3 and 7 of the same Act, the Revenue Divisional

Officer, Nuzvid, is appointed to perform the functions of a Collector under the Act, and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Nuzvid, and may be inspected at any time during office hours.

Kistna district, Gannavaram taluk, Vuyyur village.

Inam, dry, R.S. No. 627-4, belonging to Muhammad Khasim, son of Muhammad Yusuf, Vuyyur, bounded on the north by No. 622; east by No. 627-5-A & 6-A; south by No. 627-3; west by No. 627-1

ACB.

3-54

C. A. HENDERSON,
Secretary to Government.

PUBLIC WORKS AND LABOUR DEPARTMENT.

APPOINTMENT.

Fort St. George, March 30, 1936.

No. 173.—The Government are pleased to appoint M.R.Ry. P. A. Krishnan, Junior Engineer, Pykara System, to the Madras Electrical Service in category 3 (Assistant Engineer—Electrical) of Class I. His probation in the post will commence from the date his senior M.R.Ry. P. R. Sundaram takes charge of the post of Assistant Engineer (Electrical) in the service.

ERRATUM.

Fort St. George, March 31, 1936.

In the declaration under section 6 of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923, in respect of the lands to be acquired for the excavation of field bodhis under Pedalanka channel in Kalidindi village, Kaikalur taluk, Kistna district, published at pages 299 to 301 of Part I of the *Fort St. George Gazette*, dated 10th March 1936.

In item No. 8, for ‘Government, dry, R.S. No. 94-1 B,’ read ‘Government, dry, R.S. No. 894-1 B.’
In item No. 27 relating to R.S. No. 678-4 B in the northern boundary, for ‘R.S. No. 78-3 B-2,’ read ‘R.S. No. 678-3 B-2.’
In item No. 38 relating to R.S. No. 686-2 A, for ‘Kotta Bapl,’ and ‘Kotta Nagesu,’ read ‘Katta Bapl,’ and ‘Katta Nagesu.’
In item No. 46 relating to R.S. No. 684-6 A in the northern boundary, for ‘R.S. No. 691,’ read ‘R.S. No. 691.’
In item No. 118 relating to R.S. Nos. 27-15 B, for ‘Avidi Sambamoorty,’ read ‘Adlvi Samba oorty.’

NOTIFICATIONS.

Fort St. George, March 31, 1936
(G.O. Ms. No. 868 L.).

No. 174.—The following notification of the Government of India is republished:—

DEPARTMENT OF EDUCATION, HEALTH AND LANDS. (OVERSEAS.)

New Delhi, the 26th March 1936.

No. F. 18-1/35-L. & O.—In exercise of the powers conferred by section 24 of the Indian Emigration Act, 1922 (VII of 1922), the Governor-General in Council is pleased to direct that the following further amendment shall be made in the Indian Emigration Rules, 1923, the same having been previously published as required by sub-section (1) of the said section, namely:—

In Part I of the said rules, after rule 39 the following rule shall be inserted, namely:—

“39-A. Any person who has appeared at a place of accommodation established under rule 31 before the Emigration Commissioner or any person empowered under sub-rule (1) of rule 30, and who is prevented from emigrating by reason of the refusal of assistance by the Emigration Commissioner or by any person empowered as aforesaid, shall, if he—

(a) has been recruited by an Emigration Agent, or
(b) has been assisted to such place of accommodation by the Emigration Commissioner or by any person empowered as aforesaid, or
(c) has applied direct under sub-rule (1) of rule 30 to the Emigration Commissioner or to any person empowered as aforesaid, claiming that an employer in the country represented by the Emigration Commissioner is willing to employ him, and has produced documentary evidence which corroborates that claim to the satisfaction

of the Emigration Commissioner or, as the case may be, of the person empowered as aforesaid, be returned to his home with his dependents, if any, at the expense of the Emigration Commissioner."

Fort St. George, March 31, 1936
(G.O. Ms. No. 868 I.).

No. 175.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of draughtsmen in Class IV of the Madras Engineering Subordinate Service shall be increased temporarily by two posts in the third grade in the office of the Chief Engineer for Irrigation for a period of three months commencing from the date of appointment of the draughtsmen for the performance of work connected with the check of estimates relating to the special accelerated and widespread programme of improvements to minor works of irrigation and the preparation and check of technical statistics relating to the Tungabhadra and Bhavani Projects.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modification that there shall be paid to the holders of each of the said temporary posts a pay calculated at the rate of Rs. 50 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

No. 176.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of typists in the Madras Ministerial Service shall be increased temporarily by one post in the office of the Chief Engineer for Irrigation for a period of three months commencing from the date of appointment of the typist for the performance of work connected with the check of estimates relating to the special accelerated and widespread programme of improvements to minor works of irrigation, and the preparation and check of technical statistics relating to the Tungabhadra and Bhavani Projects.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 28, 1936
(G.O. Ms. No. 808 W.).

No. 177.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the amendment to the special rules published with Public (Services) Department Notification No. 200, dated 26th February 1935, at pages 380-381 of Part I of the *Fort St. George Gazette*, dated 5th March 1935, as subsequently amended.

AMENDMENT.

For rule 1 of the said rules, the following rule shall be substituted, namely:—

"The cadres of the Madras Engineering Subordinate Services shall be increased temporarily by the posts specified below for the period commencing in each case on the date of appointment of the officer and ending on the 31st December 1936 for the performance of work in the C.A.'s section of the office of the Chief Engineer (Buildings and Roads):—

Posts.

- (1) Class III—Two draughtsmen, I grade.
- (2) Class III—One draughtsman, II grade.
- (3) Class V—Two tracers, II grade.

Fort St. George, March 30, 1936
(G.O. Ms. No. 836 I.).

No. 178.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks in the Madras Ministerial Service shall be increased temporarily by one post in the upper division and one post in the lower division in the office of the Chief Engineer for Irrigation for a period of nine months from the 1st April 1936 for the performance of work connected with the Cauvery-Mettur, Bhavani and Tungabhadra Projects.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modifications specified in the said rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 30, 1936
(G.O. Ms. No. 840 W.).

No. 179.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

I

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post for the period commencing on the date of appointment of a Supervisor and ending on the 31st March 1937 for the performance of work connected with the extension of the Chodavaram-Devipatnam road to Veeravaram.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modification, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month or if he possesses the B.E. degree of the University of Madras or the Diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

II

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by one post in the Godavari Northern Division commencing on the date of appointment of a clerk and ending on the 31st March 1937 for the performance of work connected with the extension of the Chodavaram-Devipatnam road to Veeravaram

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 27, 1936
(G.O. Ms. No. 791 W.).

No. 180.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased temporarily by one post in the Kistna Western Division of the Bezvada Circle, for a period of nine months commencing from the date of employment of the supervisor for the performance of the work connected

with the excavation of a straight cut for the Kollimerla drain between Vallabharaopalem and Mulu-kuduru village limits in the Kistna Western Delta.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modifications, namely:—

that there shall be paid to the holder of the said temporary post a pay calculated in the scale of Rs. 60—10/3—100 a month, or if he possesses the B.E. degree of the University of Madras or the Diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated the 13th April 1933, at pages 1 to 57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, March 31, 1936
(G.O. Ms. No. 863 I.)

No. 181.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of draughtsmen in Class IV of the Madras Engineering Subordinate Service shall be increased temporarily by two posts in the III Grade in the office of the Chief Engineer for Irrigation for a period of three months commencing from the date of appointment of the draughtsmen for the performance of work connected with the check of estimates relating to the special accelerated and widespread programme of improvements to minor works of irrigation and the preparation and check of technical statistics relating to the Tungabhadra and Bhavani Projects.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the modification that there shall be paid to the holders of each of the said temporary posts a pay calculated at the rate of Rs. 50 per mensem:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department notification, dated 13th April 1933, at pages 1-57 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

No. 182.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of typists in the Madras Ministerial Service shall be increased temporarily by one post in the office of the Chief Engineer for Irrigation for a period of three months commencing from the date of appointment of the typist for the performance of work connected with the check of estimates relating to the special accelerated and widespread programme of improvements to minor works of irrigation and the preparation and check of technical statistics relating to the Tungabhadra and Bhavani Projects.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary post, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 30, 1936
(G.O. Ms. No. 839 W.)

No. 183.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class I (Supervisors) of the Madras Engineering Subordinate Service shall be increased

temporarily by two posts for a period of one year from the 1st April 1936 for the execution of certain major works at Government Houses, Madras and Guindy.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holders of the said temporary posts, subject to the following modification, namely—

that there shall be paid to the holder of the said temporary posts a pay calculated in the scale of Rs. 60—10/3—100 a month or if he possesses the B.E. degree of the University of Madras or the Diploma in Engineering (Civil or Mechanical) of the College of Engineering, Guindy, in the scale of Rs. 90—10/3—110—15/3—140 a month:

Provided that nothing contained in this rule shall affect the operation of the rules published with Public (Services) Department Notification, dated 13th April 1933, at pages 1-5 of the Supplement to Part I of the *Fort St. George Gazette*, dated 18th April 1933, as subsequently amended.

Fort St. George, March 30, 1936
(G.O. Ms. No. 833 W.)

No. 184.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of Class IV of the Madras Engineering Subordinate Service employed in the Public Works Department shall be increased temporarily by one post of draughtsman in the III Grade for a period of six months commencing on the date of appointment of a draughtsman for the performance of work connected with the preparation of river diagrams in the Coimbatore Division.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the following modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 50 a month.

Fort St. George, March 31, 1936
(G.O. Ms. No. 841 W.)

No. 185.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of lower division clerks in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by one post for a period of one year commencing on the date of appointment of a clerk for the performance of work in the Vizagapatam Town works section.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 31, 1936
(G.O. Ms. No. 853 W.)

No. 186.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of typists in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by one post for the period from 1st April 1936 to 31st March 1937 for the performance of work in the North Presidency Division office.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modifications specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 30, 1936
(G.O. Ms. No. 834 W.).

No. 187.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

1. The cadre of clerks, lower division, in the Madras Ministerial Service employed in the Public Works Department shall be increased temporarily by one post in the Chepauk section for the period commencing on the date of appointment of a clerk and ending on the 31st March 1937.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post, subject to the modification specified in the said special rules in respect of temporary establishments in the Public Works Department.

Fort St. George, March 31, 1936
(G.O. Ms. No. 857 W.).

No. 188.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 229, dated the 19th February 1936, at page 233 of Part I of the Fort St. George Gazette, dated the 3rd March 1936:—

AMENDMENT.

In rule 1 of the said rules for the expression "and ending on 31st March 1936" the expression "and ending on 31st March 1937" shall be substituted.

Fort St. George, March 28, 1936
(G.O. Ms. No. 809 W.).

No. 189.—

In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following amendment to the special rules published with Public (Services) Department Notification No. 80, dated the 15th January 1935, at page 138 of Part I of the Fort St. George Gazette, dated the 29th January 1935, as subsequently amended:—

AMENDMENT.

In rule 1 of the said rules, for the expression "ending on the 29th February 1936" the expression "ending on the 31st December 1936" shall be substituted.

Fort St. George, March 14, 1936.

No. 190.—The following notification of the Government of India is republished:—

DEPARTMENT OF INDUSTRIES AND LABOUR.

POSTS AND TELEGRAPHS BRANCH.

New Delhi, the 26th March 1936.

No. F.M.-143/35/Air.—In exercise of the powers conferred by the Indian Post Office Act, 1898 (VI of 1898), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Indian Post Office Rules, 1933, namely:—

"In rule 156 of the said rules, for the words "Fiji or Netherlands India" the words "Fiji, Netherlands India or Zanzibar" shall be substituted.

ACQUISITION OF LANDS.

Fort St. George, March 31, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 0.12 of an acre, be the same a little more or less, is needed for a public purpose, to wit, for excavating field both under pipe at mile 52-1-510 right bank of the Campbell canal; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Kaikalur taluk, Korukollu village.

Government, dry, R.S. No. 18 B, belonging to Chalamalasetti Viraswami, bounded on the north by R.S. No. 18 A; east by R.S. No. 18 C; south by R.S. No. 18 D; west by B omminampadu village 0.06

Government, dry, R.S. No. 18 C, belonging to Chalamalasetti Ramayya, bounded on the north by R.S. No. 18 A; east by R.S. No. 17; south by R.S. No. 18 D; west by R.S. No. 18 B 0.06
Total 0.12

Fort St. George, March 30, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the land specified below and measuring 1.63 acres and 529 square links, be the same a little more or less, is needed for a public purpose, to wit, for improvements to distributary channel No. 13-C of the Kattalai High Level channel; and under sections 3 and 7 of the same Act, the Sub-Collector, Karur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. Under sub-section (1) of section 17 of the Act, the Governor in Council further directs that the possession of the said land may be taken on the expiry of fifteen days from the date of the publication of the notice mentioned in section 9 (1) of the Act. A plan of the land is kept in the office of the Sub-Collector, Karur, and may be inspected at any time during office hours.

Trichinopoly district, Kulittalai taluk,
No. 2. Marudur village.

Government, dry, S.F. No. 673 A-1 A-2, belonging to K. Lakshminarayana Ayyar, bounded on the north by No. 673 A-1 A-1; east by No. 673 A-4 A-2; south by No. 673 A-1 B; west by Nos. 838 and 837 781 sq. links.
Government, dry, S.F. No. 673 A-1 C-1, belonging to same as S.F. No. 673 A-1 A-2, bounded on the north by No. 673 A-1 B; east by No. 673 A-4 C-1 & 1 C-2; south by No. 673 A-1 C-2 & 4 C-3; west by No. 838 0.01
Government, dry, S.F. No. 673 A-4 A-2, belonging to Maruda Nayakan and Natesa Nayakan, bounded on the north by No. 673 A-4 A-1; east by No. 673 A-5 A-2; south by No. 673 A-1 B; west by No. 673 A-1 A-2 0.03
Government, dry, S.F. No. 673 A-4 C-1 (northern portion), belonging to same as S.F. No. 673 A-4 A-2, bounded on the north by No. 673 A-1 B; east by No. 673 A-5 C-1; south by No. 673 A-4 C-2; west by No. 673 A-1 C-1 0.03
Government, dry, S.F. No. 673 A-5 A-2, belonging to same as S.F. No. 673 A-1 A-2, bounded on the north by No. 673 A-5 A-1; east by No. 673 A-6 A-2; south by No. 673 A-1 B; west by No. 673 A-4 A-2 0.02
Government, dry, S.F. No. 673 A-5 C-1, belonging to same as S.F. No. 673 A-1 A-2, bounded on the north by No. 673 A-1 B; east by No. 673 A-6 C-1; south by No. 673 A-5 C-2; west by No. 673 A-4 C-1 0.02
Government, dry, S.F. No. 673 A-6 A-2, belonging to Suppan Asari, bounded on the north by No. 673 A-6 A-1; east by No. 673 A-7 A-2; south by No. 673 A-1 B; west by No. 673 A-5 A-2 0.01
Government, dry, S.F. No. 673 A-6 C-1, belonging to same as S.F. No. 673 A-6 A-2, bounded on the north by No. 673 A-1 B; east by No. 673 A-7 C-1; south by No. 673 A-6 C-2; west by No. 673 A-5 C-1 0.01
Government, dry, S.F. No. 673 A-7 A-2, belonging to same as S.F. No. 673 A-6 A-2, bounded on the north by No. 673 A-7 A-1; east by No. 706-1 B; south by No. 673 A-1 B; west by No. 673 A-6 A-2 0.01 and 463 sq. links.
Government, dry, S.F. No. 673 A-7 C-1, belonging to same as S.F. No. 673 A-6 A-2, bounded on the north by No. 673 A-1 B; east by No. 706-3 A; south by No. 673 A-7 C-2; west by No. 673 A-6 C-1 0.01 and 474 sq. links.
Government, dry, S.F. No. 673 A-4 C-3 (southern portion), belonging to same as S.F. No. 673 A-4 A-2, bounded on the north by No. 673 A-1 C-1 & 4 C-2; east by No. 673 A-4 C-2; south by No. 672 B-1; west by No. 838 0.01
Government, dry, S.F. No. 706-1 B, belonging to same as S.F. No. 673 A-1 A-2, bounded on the north by No. 706-1 A; east by No. 705-1 A-2; south by No. 706-2; west by No. 673 A-7 A-2 0.08
Government, dry, S.F. No. 706-3 A, belonging to same as S.F. No. 673 A-1 A-2, bounded on the north by No. 706-2; east by No. 705-1 C-1; south by No. 706-3 B; west by No. 673 A-7 C-1 & 2 0.14
Government, dry, S.F. No. 705-1 A-2, belonging to Perumal Asari, Kandaswami Asari and Vadamalal Asari, bounded on the north by No. 705-1 A-1; east by No. 705-2 A-2; south by No. 705-1 B; west by No. 706-1 B 0.03
Government, dry, S.F. No. 705-1 C-1, belonging to same as S.F. No. 705-1 A-2, bounded on the north by No. 705-1 B; east by No. 705-2 C-1; south by No. 705-1 C; west by No. 706-3 A 0.05
Government, dry, S.F. No. 705-2 A-2, belonging to (1) V. Rangaswami Thathachari, (2) Srinivasa Thathachari, (3) minors Sandanam, Sambathu, Parthasarathi and Rangaswami, guardian father No. (2) and (4) Lakshmi Ammal, bounded on the north by Nos. 705-2 A-1 and 697-3 A-2 B; east and south by No. 705-1 B; west by No. 705-1 A-2 0.04
Government, dry, S.F. No. 705-2 C-1, belonging to same as S.F. No. 705-2 A-2, bounded on the north by No. 705-1 B; east by No. 705-3 B-1; south by No. 705-2 C-2; west by No. 705-1 C-1 0.10
Government, dry, S.F. No. 705-3 B-1, belonging to Dharmalinga Nayakan, bounded on the north by Nos. 697-3 C-1 & 2 and 705-1 B; east by No. 705-4; south by No. 705-3 B-2; west by No. 705-2 C-1 & 1 B 0.03
Government, dry, S.F. No. 705-4 A, belonging to (1) Subrahmanya Nayakan, (2) Natesa Nayakan, (3) Karuppana Nayakan and (4) minor Vadivel, guardian father No. (3), and (5) mortgagee Bolama Reddi, guardian father No. (3), and (5) mortgagee Bolama Reddi, bounded on the north by No. 697-3 C-2; east by No. 704-1 A; south by No. 705-4 B; west by No. 705-3 B-1 0.02

Ryoti, dry, B.S. No. 135-4 part, T.S. No. 158 C, belonging to Araja Peda Basavayya, bounded on the north by B.S. No. 135-4 part; east by B.S. No. 137 part, T.S. No. 158 D; south by R.S. No. 13 B; west by B.S. No. 135-3 part, T.S. No. 158 B	ACS
Ryoti, dry, B.S. No. 137 part, T.S. No. 158 D, belonging to Kancherlapalli Subbayya, bounded on the north by B.S. No. 137 part; east by B.S. No. 137 part, T.S. No. 158 E; south by R.S. No. 13 B; west by B.S. No. 135-4 part, T.S. No. 158 C	0'045
Ryoti, dry, B.S. No. 137 part, T.S. No. 158 E, belonging to Kancherlapalli Somayya, bounded on the north by B.S. No. 137 part; east by B.S. No. 137 part, T.S. No. 158 F; south by R.S. No. 13 B; west by B.S. No. 137 part, T.S. No. 158 D	0'04
Ryoti, dry, B.S. No. 137 part, T.S. No. 158 F, belonging to Ghattu Venkatappayya, mortgagee Sri Raja Vasi Reddi Lakshmidayamma, bounded on the north by B.S. No. 137 part; east by B.S. No. 139 part, T.S. No. 159 A; south by R.S. No. 13 B; west by B.S. No. 137 part, T.S. No. 158 E	0'02
Ryoti, dry, B.S. No. 139 part, T.S. No. 159 A, belonging to Lakkaraju Adi Lakshamma, wife of Srinivasa Rao, bounded on the north by B.S. No. 139 part; east and south by B.S. No. 139 part, T.S. No. 159 B; west by B.S. No. 137 part, T.S. No. 158 F	0'02
Ryoti, dry, B.S. No. 139 part, T.S. No. 159 B, belonging to Lakkaraju Adi Lakshamma, wife of Srinivasa Rao, bounded on the north by B.S. No. 139 part; east by B.S. No. 139 part, T.S. No. 159 C; south by R.S. No. 14 B; west by B.S. No. 139 part, T.S. No. 159 A	0'005
Ryoti, dry, B.S. No. 139 part, T.S. No. 159 C, belonging to Lakkaraju Adi Lakshamma, wife of Srinivasa Rao, bounded on the north by B.S. No. 139 part; east by B.S. No. 139 part, T.S. No. 159 D; south by R.S. No. 14 B; west by B.S. No. 139 part, T.S. No. 159 B	0'035
Ryoti, dry, B.S. No. 139 part, T.S. No. 159 D, belonging to Lakkaraju Adi Lakshamma, wife of Srinivasa Rao, bounded on the north by B.S. No. 139 part; east by B.S. No. 137 part, T.S. No. 159 E; south by B.S. No. 14 B; west by B.S. No. 139 part, T.S. No. 159 C	0'02
Ryoti, dry, B.S. No. 137 part, T.S. No. 159 E, belonging to Kodali Ramakotamma, wife of Venkatakrishnayya, bounded on the north by B.S. No. 137 part; east by B.S. No. 137 part, T.S. No. 159 F; south by R.S. No. 14 B; west by B.S. No. 139 part, T.S. No. 159 D	0'02
Ryoti, dry, B.S. No. 137 part, T.S. No. 159 F, belonging to Kodali Kutumbayamma, wife of Gopalakrishnayya, bounded on the north by B.S. No. 137 part; east by B.S. No. 143 part; south by R.S. Nos. 14 B and 15 B; west by B.S. No. 137 part, T.S. No. 159 E	0'045
Home farm, dry, B.S. No. 150 part, T.S. No. 160, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 150 part; east by B.S. No. 151 part, T.S. No. 161 A; south by Pedayadara village; west by R.S. No. 16 B	0'055
Home farm, dry, B.S. No. 151 part, T.S. No. 161 A, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 151 part; east by B.S. No. 159 part, T.S. No. 161 B; south by Pedayadara village; west by B.S. No. 150 part, T.S. No. 160	0'05
Home farm, dry, B.S. No. 159 part, T.S. No. 161 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 159 part; east by B.S. No. 159 part, T.S. No. 162 A; south by Pedayadara village; west by B.S. No. 151 part, T.S. No. 161 A	0'14
Home farm, dry, B.S. No. 159 part, T.S. No. 162 A, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 159 part; east by B.S. No. 160 part, T.S. No. 162 B; south by Pedayadara village; west by B.S. No. 159 part, T.S. No. 161 B	0'07
Home farm, dry, B.S. No. 160 part, T.S. No. 162 B, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 160 part; east by B.S. No. 160 part, T.S. No. 163 A; south by Pedayadara village; west by B.S. No. 159 part, T.S. No. 162 A	0'03
Home farm, dry, B.S. No. 160 part, T.S. No. 163 A, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 160 part; east by B.S. No. 161 part, T.S. No. 163 B; south by Pedayadara village; west by B.S. No. 160 part, T.S. No. 162 B	0'10
Home farm, dry, B.S. No. 161 part, T.S. No. 163 B, belonging to Zamindar of Devarakota estate, bounded on the north and east by B.S. No. 161 part, T.S. No. 164; south by Pedayadara village; west by B.S. No. 160 part, T.S. No. 163 A	0'09
Home farm, dry, B.S. No. 161 part, T.S. No. 164, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 161 part, T.S. No. 165; east by B.S. No. 161 part; south by B.S. No. 161 part, T.S. No. 163 B; west by B.S. Nos. 160 part and 161 part	0'01
Home farm, dry, B.S. No. 161 part, T.S. No. 165, belonging to Zamindar of Devarakota estate, bounded on the north by B.S. No. 156 part; east by B.S. No. 162 part; south by B.S. No. 161 part, T.S. No. 164; west by B.S. No. 161 part	0'09
Total ..	1'395

NOTE.—The Zamindar of Devarakota estate is the melvaramdar.

Fort St. George, March 30, 1936.

Under section 6 of the Land Acquisition Act, the Governor in Council hereby declares that the lands specified below and measuring 1.543 acres, be the same a little more or less, are needed for a public purpose, to wit, for excavating field bothis under the IX channel; and, under sections 3 and 7 of the same Act, the Special Deputy Collector, Chilakalapudi, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Special Deputy Collector, Chilakalapudi, and may be inspected at any time during office hours.

Kistna district, Divi taluk, Kaptanupalem village.

Ryoti, dry, B.S. No. 39-3 part, T.S. No. 46 B, belonging to B. Vemuri Markandeyulu, bounded on the north by B.S. No. 33 part, T.S. No. 46 A; east by B.S. No. 39-2 part, T.S. No. 46 C; south by R.S. No. 35; west by B.S. No. 39-3 part	ACS
Ryoti, dry, B.S. No. 39-2 part, T.S. No. 46 C, belonging to Paruchuri Rattamma, wife of Achayya, bounded on the north by B.S. No. 39-3 part, T.S. No. 46 B; east by B.S. No. 39-2 part; south and west by B.S. No. 39-3 part, T.S. No. 46 B	0'07
Ryoti, dry, B.S. No. 40-5 part, T.S. No. 47 A, belonging to Vemuri Markandeyulu, bounded on the north by B.S. No. 40-5 part, T.S. No. 49 A; east by B.S. No. 39-1 part; south by B.S. No. 40-5 part, T.S. No. 47 B; west by B.S. No. 40-5 part	0'01
Ryoti, dry, B.S. No. 40-5 part, T.S. No. 47 B, belonging to Undi Narayanaraju, bounded on the north by B.S. No. 40-5 part, T.S. No. 47 A; east by B.S. No. 39-1 part; south by B.S. No. 40-6 part, T.S. No. 47 C; west by B.S. No. 40-5 part	0'05
Ryoti, dry, B.S. No. 40-6 part, T.S. No. 47 C, belonging to Vemuri Markandeyulu, bounded on the north by B.S. No. 40-5 part, T.S. No. 47 B; east by B.S. No. 39-1 part; south by B.S. No. 40-6 part, T.S. No. 48 A; west by B.S. No. 40-6 part	0'03
Ryoti, dry, B.S. No. 40-6 part, T.S. No. 48 A, belonging to Vemuri Markandeyulu, bounded on the north by B.S. No. 40-6 part, T.S. No. 40 C; east by B.S. No. 41-2 part; south by B.S. No. 41-1 part, T.S. No. 48 B; west by B.S. No. 40-6 part	0'02
Ryoti, dry, B.S. No. 41-1 part, T.S. No. 48 B, belonging to Kesani Mahalakshmi, wife of Pichayya and Devabhaktuni Raghavamma, wife of Sivaramayya, bounded on the north by B.S. No. 40-6 part, T.S. No. 48 A; east by B.S. No. 41-2 part; south by B.S. No. 40-7 part, T.S. No. 48 C; west by B.S. No. 41-1 part	0'02
Ryoti, dry, B.S. No. 40-7 part, T.S. No. 48 C, belonging to Kesani Mahalakshmi, wife of Pichayya and Devabhaktuni Raghavamma, wife of Sivaramayya, bounded on the north by B.S. No. 41-1 part, T.S. No. 48 B; east by B.S. No. 41-2 & 4 part; south by B.S. No. 41-4 part; west by B.S. No. 40-7 part	0'06
Ryoti, dry, B.S. No. 40-5 part, T.S. No. 49 A, belonging to Vemuri Markandeyulu, bounded on the north by R.S. No. 35; east by B.S. No. 39-1 part, T.S. No. 49 B; south by B.S. No. 40-5 part, T.S. No. 47 A; west by B.S. No. 40-5 part	0'07
Ryoti, dry, B.S. No. 39-1 part, T.S. No. 49 B, belonging to Malempati Sitharamamma, wife of Venkatakrishnayya, bounded on the north and east by B.S. No. 39-2 part, T.S. No. 49 C; south by B.S. No. 39-1 part; west by B.S. No. 40-5 part, T.S. No. 49 A	0'001
Ryoti, dry, B.S. No. 39-2 part, T.S. No. 49 C, belonging to Paruchuri Rattamma, wife of Achayya, bounded on the north by R.S. No. 35; east by B.S. No. 36-9 part, T.S. No. 50 A; south by B.S. No. 39-2 part; west by B.S. No. 39-1 part, T.S. No. 49 B	0'005
Ryoti, dry, B.S. No. 36-9 part, T.S. No. 50 A, belonging to Korrapati Chelamayya and Sreeramulu, bounded on the north by R.S. No. 35; east by B.S. No. 35-5 part, T.S. No. 50 B; south by B.S. No. 36-9 part; west by B.S. No. 39-2 part, T.S. No. 49 C	0'075
Ryoti, dry, B.S. No. 35-5 part, T.S. No. 50 B, belonging to Korrapati Chelamayya and Sriramulu, bounded on the north by R.S. No. 35, B.S. No. 35-4 part, T.S. No. 50 C; east by B.S. No. 35-4 part, T.S. No. 50 C; south by B.S. No. 35-5 part; west by B.S. No. 36-9 part, T.S. No. 50 A	0'02
Ryoti, dry, B.S. No. 35-4 part, T.S. No. 50 C, belonging to Korrapati Rajeswara Rao, bounded on the north by R.S. No. 36; east by B.S. Nos. 35-6 and 34 part, T.S. No. 51 A & B; south by B.S. No. 35-5 & 4 part; west by B.S. No. 35-5 part, T.S. No. 50 B	0'07
Ryoti, dry, B.S. No. 34 part, T.S. No. 51 A, belonging to Korrapati Venkata Sivarama Krishnayya, bounded on the north by R.S. No. 36; east by B.S. No. 34 part; south by B.S. No. 35-6 part, T.S. No. 51 B; west by B.S. No. 35-4 part, T.S. No. 50 C	0'01
Ryoti, dry, B.S. No. 35-6 part, T.S. No. 51 B, belonging to Paruchuri Lakshmayya, bounded on the north by B.S. No. 34 part, T.S. No. 51 A; east by B.S. No. 35-6 part; south by B.S. No. 35-6 part, T.S. No. 51 C; west by B.S. No. 35-4 & 5 part, T.S. No. 50 C	0'001
Ryoti, dry, B.S. No. 35-6 part, T.S. No. 51 C, belonging to Korrapati Chelamayya and Sriramulu, bounded on the north by B.S. No. 35-6 part, T.S. No. 51 B; east by B.S. No. 35-6 part; south by B.S. No. 36-7 part, T.S. No. 51 D; west by B.S. Nos. 35-5 and 36-8 part	0'03
Ryoti, dry, B.S. No. 36-7 part, T.S. No. 51 D, belonging to Korrapati Chelamayya and Sriramulu, bounded on the north by B.S. No. 35-6 part, T.S. No. 51 C, east by B.S. No. 36-7 part; south by B.S. No. 38-12 part, T.S. No. 51 E; west by B.S. No. 36-8 part	0'02
Ryoti, dry, B.S. No. 38-12 part, T.S. No. 51 E, belonging to Korrapati Rajeswara Rao, bounded on the north by B.S. No. 36-7 part, T.S. No. 51 D; east and south by B.S. No. 38-12 part; west by B.S. No. 38-12 part, T.S. No. 52 A	0'06
Ryoti, dry, B.S. No. 38-12 part, T.S. No. 52 A, belonging to Korrapati Rajeswara Rao, bounded on the north by B.S. Nos. 36-8 and 38-12 part, T.S. No. 51 E; east by B.S. No. 38-12 part, T.S. No. 51 E; south by B.S. No. 38-11 part, T.S. No. 52 B; west by B.S. No. 39-1 part	0'001
Ryoti, dry, B.S. No. 38-11 part, T.S. No. 52 B, belonging to Korrapati Rajeswara Rao, bounded on the north by B.S. No. 38-12 part, T.S. No. 52 A; east by B.S. No. 38-11 part; south by B.S. No. 38-10 part, T.S. No. 52 C; west by B.S. No. 39-1 part	0'04
Ryoti, dry, B.S. No. 38-10 part, T.S. No. 52 C, belonging to Mynampati Venkata Ramanayya, bounded on the north by B.S. No. 38-11 part, T.S. No. 52 B; east by B.S. No. 38-10 part; south by B.S. No. 38-9 part; west by B.S. No. 39-1 part	0'05
Ryoti, dry, B.S. No. 34 part, T.S. No. 53 B, belonging to Korrapati Venkata Sivaramakrishnayya, bounded on the north by B.S. No. 33 part, T.S. No. 53 A; east by B.S. No. 34 part; south by B.S. No. 34 part, T.S. No. 54 A; west by B.S. No. 34 part	0'04

Ryoti, dry, B.S. No. 34 part, T.S. No. 54 A, belonging to Korrapati Venkata Sivaramakrishnayya, bounded on the north by B.S. No. 34 part, T.S. No. 53 B; east by B.S. No. 25 part, T.S. No. 54 B; south by R.S. No. 37; west by B.S. No. 34 part, T.S. No. 53 B	ACS.
Ryoti, dry, B.S. No. 28-5 part, T.S. No. 55 A, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 26; east by B.S. No. 29-1 part, T.S. No. 55 B; south by B.S. No. 28-5 part; west by R.S. No. 38	0-00
Ryoti, dry, B.S. No. 29-1 part, T.S. No. 55 B, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 26; east by B.S. No. 29-1 part, T.S. No. 55 C; south by B.S. No. 29-1 part; west by B.S. No. 28-5 part, T.S. No. 55 A	0-04
Ryoti, dry, B.S. No. 20-4 part, T.S. No. 55 C, belonging to Amarineni Viraraghavayya, bounded on the north by R.S. No. 26; east by B.S. No. 29-4 part, T.S. No. 56 A; south by B.S. No. 29-4 part; west by B.S. No. 29-1 part, T.S. No. 55 B	0-06
Ryoti, dry, B.S. No. 29-4 part, T.S. No. 56 A, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 27; east by B.S. No. 29-4 part, T.S. No. 56 B; south by B.S. No. 29-4 part; west by B.S. No. 29-4 part, T.S. No. 55 C	0-02
Ryoti, dry, B.S. No. 29-4 part, T.S. No. 56 B, belonging to Saripudi Pichayya being minor by mother and guardian Ramamma, wife of Venkayya, bounded on the north by R.S. No. 27; east by B.S. No. 29-1 part, T.S. No. 56 C; south by B.S. No. 29-4 part; west by B.S. No. 29-4 part, T.S. No. 56 A	0-075
Ryoti, dry, B.S. No. 29-1 part, T.S. No. 56 C, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 27; east by B.S. No. 29-1 part, T.S. No. 57 A; south by B.S. No. 29-1 part; west by B.S. No. 29-4 part, T.S. No. 56 B	0-015
Ryoti, dry, B.S. No. 29-1 part, T.S. No. 57 A, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 28; east by B.S. No. 30-2 part, T.S. No. 57 B; south by B.S. No. 29-1 part; west by B.S. No. 29-1 part, T.S. No. 56 C	0-05
Ryoti, dry, B.S. No. 30-2 part, T.S. No. 57 B, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 28; east by B.S. No. 30-3 part, T.S. No. 57 C; south by B.S. No. 30-2 part; west by B.S. No. 29-1 part, T.S. No. 57 A	0-03
Ryoti, dry, B.S. No. 15-3 part, T.S. No. 57 C, belonging to Amarineni Buchamma, wife of China Kotayya, Reversioner Amarineni Veeraraghavayya, bounded on the north by R.S. No. 28; east by B.S. No. 15-2 part, T.S. No. 57 D; south by B.S. No. 15-3 part; west by B.S. No. 30-2 part, T.S. No. 57 B	0-05
Ryoti, dry, B.S. No. 15-2 part, T.S. No. 57 D, belonging to Amarineni Buchamma, wife of China Kotayya, Reversioner Amarineni Veeraraghavayya, bounded on the north by R.S. No. 28; east by B.S. No. 15-2 part, T.S. No. 57 E; south by B.S. No. 15-2 part; west by B.S. No. 15-3 part, T.S. No. 57 C	0-05
Ryoti, dry, B.S. No. 15-2 part, T.S. No. 57 E, belonging to Amarineni Kotamma, wife of Veerayya, Reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by R.S. No. 28; east by B.S. No. 15-2 part, T.S. No. 58 A; south by B.S. No. 15-2 part; west by B.S. No. 15-2 part, T.S. No. 57 D	0-08
Ryoti, dry, B.S. No. 15-2 part, T.S. No. 58 A, belonging to Amarineni Kotamma, wife of Veerayya, Reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by R.S. No. 29; east by B.S. No. 15-1 part, T.S. No. 58 B; south by B.S. No. 15-2 part; west by B.S. No. 15-2 part, T.S. No. 57 E	0-01
Ryoti, dry, B.S. No. 15-1 part, T.S. No. 58 B, belonging to Kilaru Rangayya, son of Bapayya, bounded on the north by R.S. No. 29; east by B.S. No. 14-3 part, T.S. No. 58 C; south by B.S. No. 15-1 part; west by B.S. No. 15-2 part, T.S. No. 58 A	0-02
Ryoti, dry, B.S. No. 14-3 part, T.S. No. 58 C, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 29; east by B.S. No. 14-2 part, T.S. No. 58 D; south by B.S. No. 14-3 part; west by B.S. No. 15-1 part, T.S. No. 58 B	0-07
Ryoti, dry, B.S. No. 14-2 part, T.S. No. 58 D, belonging to Amarineni Kotamma, wife of Veerayya, reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by R.S. No. 29; east by B.S. No. 14-2 part, T.S. No. 59 A; south by B.S. No. 14-2 part; west by B.S. No. 14-3 part, T.S. No. 58 C	0-07
Ryoti, dry, B.S. No. 14-2 part, T.S. No. 59 A, belonging to Amarineni Kotamma, wife of Veerayya, reversioner Devabhaktuni Ademma, wife of Veerayya, bounded on the north by R.S. No. 30; east by B.S. No. 14-1 part, T.S. No. 59 B; south by B.S. No. 14-2 part; west by B.S. No. 14-2 part, T.S. No. 58 D	0-01
Ryoti, dry, B.S. No. 14-1 part, T.S. No. 59 B, belonging to Amarineni Veeraraghavayya, bounded on the north by R.S. No. 30; east by B.S. No. 13 part; south by B.S. No. 14-1 part; west by B.S. No. 14-2 part, T.S. No. 59 A	0-03
Total ..	1543

NOTE.—The Zamindar of Dovarakota estate is the molvaramdar for all the above items.

Fort St. George, March 31, 1936.

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for an irrigation bothi, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Ellore, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Ellore, to perform the functions of a Collector under section 5-A of the Act.

West Godavari district, Ellore taluk, Dosapadu village.

Government, wet, Revision S. No. 120-2 part, belonging to Maganti Mahalakshmi, widow of Ramudu of Dosapadu, bounded on the north by Rev. S. No. 120-1; east by Rev. S. No. 118; south and west by Rev. S. No. 120-2 part

Approximate extent. ACRE.

0-07

Whereas it appears to the Government that the land specified below is needed for a public purpose, to wit, for excavating Puduvalthalai High Level channel in sanded area, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor in Council hereby authorizes the Revenue Divisional Officer, Trichinopoly, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor in Council appoints the Revenue Divisional Officer, Trichinopoly, to perform the functions of a Collector under section 5-A of the Act.

Trichinopoly district, Trichinopoly taluk, Kambarasampettai village.

Government, double-crop wet, S.F. No. 179-1 part, belonging to (1) Rangaswami Pillai and (2) Annamalai Pillai, mortgagees (3) Naga Pillai, (4) Arumugam Pillai, (5) Natesam Pillai, (6) minor Subbayya Pillai, guardian uncle Palaniandi Pillai and (7) minor Jagadisam Pillai, guardian mother Kamatchi Ammal (Nos. (6) and (7), minor sons of the deceased Suriya Pillai, first son of the deceased Muthukaruppa Pillai) [Nos. (3), (4) and (5) are the sons of the deceased Muthukaruppa Pillai], bounded on the north by No. 277; east by No. 179-1 part; south by No. 179-2 part; west by No. 179-1 part

14

Government, double-crop wet, S.F. No. 179-2 part, belonging to S. Kamalavalli Ammal (unsound mind), guardian husband Sundararajan, bounded on the north by No. 179-1 part; east by No. 179-2 part & 8; south by No. 179-8; west by No. 179-2 part

13

W. SCOTT BROWN,
Secretary to Government.

PUBLIC WORKS DEPARTMENT.
(Electricity.)

APPOINTMENT.

Fort St. George, April 6, 1936.

No. 1.—M.R.Ry. A. Krishnamurthi Ayyar, Supervisor, Public Works Department, to be temporary Assistant Engineer (Civil) in Class II of the Madras Electrical Services, for work relating to the investigation of the Lammasinghi Hydro-Electric Scheme.

W. SCOTT BROWN,
Secretary to Government.

(General.)

NOTIFICATION.

Fort St. George, April 2, 1936

[G.O. Ms. No. 878, Public Works (General)].

No. 1.—In exercise of the powers conferred by rule 44 of the Civil Services (Classification, Control and Appeal) Rules, the Local Government hereby make the following special rules:—

RULES.

The cadre of channel superintendents in the Madras Engineering Subordinate Service employed in the Public Works Department shall be increased temporarily by one post for a period of one year commencing on the date of appointment of a channel superintendent for the performance of work connected with the Kannadian channel, in the Shermadevi Subdivision of the Tinnevely Division.

2. The general and special rules applicable to holders of permanent posts borne on the said cadre shall apply to the holder of the said temporary post subject to the following modification that there shall be paid to the holder of the said temporary post a pay calculated at the rate of Rs. 20 a month.

W. SCOTT BROWN,
Secretary to Government.

(Irrigation.)**NOTIFICATION.***Fort St. George, April 7, 1936**[G.O. Ms. No. 893, Public Works (Irrigation)].*

No. 1.—The following amendment is ordered to the rules for the regulation of water in the Nellore and the Sangam deltas of the Pennar river. Nellore district, approved in G.O. No. 52 L. dated 6th January 1933, published at pages 268 to 271 of the *Fort St. George Gazette* (Part I), dated 21st February 1933 :—

AMENDMENT.

In rule 19 of Part II entitled "Turns for various channels, tanks and sluices in the Nellore and Sangam deltas of the Pennar river as approved by the Collector and confirmed by the Superintending Engineer"—

For the words '6 a.m. on Monday to 6 a.m. on Friday' read '6 p.m. on Wednesday to 6 p.m. on Saturday.'

W. SCOTT BROWN,
Secretary to Government.

(Marine.)**NOTIFICATION.***Fort St. George, April 7, 1936**[G.O. Ms. No. 890, Public Works (Marine)].*

No. 1.—In the schedule of rates of rents on lands within port limits appended to Marine Department Notification No. 66, dated 12th September 1917, published at pages 1109-1111 of Part I of the *Fort St. George Gazette*, dated 18th idem. as subsequently amended, the following entry shall be made in the

remarks column against each of the items (4) and (6) in column (4) of the schedule against the Port of Mangalore :—

"Rent at a concessional rate of 6 annas per 100 square feet or part thereof per annum or part thereof shall be charged if the sheds are open sheds without side walls of any kind."

2. This concessional rate of rent will come into force from 1st May 1936.

W. SCOTT BROWN,
Secretary to Government.

(Railways.)**NOTIFICATION.***Fort St. George, April 7, 1936**G.O. Ms. No. 891 (Railways).*

No. 1.—Whereas the Governor in Council sanctioned the construction and maintenance of the tramway line between Ponnani and Cranganur, so far as it lies in the Malabar district, in the Ponnani-Cranganur Tramway Order, 1929, published at pages 1223 to 1228 of Part I of the *Fort St. George Gazette*, dated the 22nd September 1931, as subsequently amended :

And whereas the works were not substantially commenced by the 2nd November 1935 which was the final date up to which extension of time was granted under clause 13 of the Tramway Order aforesaid :

Now therefore in exercise of the powers conferred by sub-clause (i) of clause (a) of sub-section (1) of section 10 of the Indian Tramways Act, 1886 (XX of 1886), the Governor in Council hereby declares that the promoters of the said tramway shall cease to exercise the powers given to them by the said Tramway Order.

W. SCOTT BROWN,
Secretary to Government.